NATIONAL HUMAN RIGHTS COMMISSION

DAINIK JAGRAN ( JAGRAN CITY ), Delhi, 25.7.2025
Page No. 3, Size:(5.34)cms X (8.31)cms.

# दिल्ली पुलिस ने प्लेसमेंट एजेंसी से चार किशोरियां कराईं मुक्त

- किशोरियों को घरेलू काम करवाने के लिए लाया गया था राजधानी
- दो किशोरी को दो दिन पहले और दो किशोरी को दो वर्ष पूर्व लाया गया

**जागरण संवाददाता, बाहरी दिल्ली:** झारखंड और दिल्ली पुलिस ने सोमवार को छापेमारी शकूरपुर स्थित एक प्लेसमेंट एजेंसी से चार किशोरियों को मुक्त कराया है। इन सभी को घरेलू सहायिका के रूप में काम करने के लिए दिल्ली लाया गया था। पुलिस आरोपितों के खिलाफ कार्रवाई कर रही है।

वर्ष 2023 में झारखंड के साहेबगंज में मानव तस्करी का एक मामला दर्ज किया गया था। जांच में पीड़िता के शकूरपुर में होने का पता चला। इसके बाद झारखंड पुलिस दिल्ली पहुंची। फिर दिल्ली पुलिस की अपराध शाखा की मानव तस्करी विरोधी इकाई की मदद से उस जगह पर छापा मारा। हालांकि उन्हें वह किशोरी तो नहीं मिली, जिसे वह मुक्त कराने आए थे, लेकिन उन्हें चार अन्य किशोरियां मिलीं। यहां से बरामद 15 से 16 वर्षीय चार किशोरियां झारखंड के साहेबगंज और गोड्डा जिलों की रहने वाली हैं। पुलिस अधिकारी के मुताबिक नाबालिगों की मेडिकल जांच और दर्ज बयानों के आधार पर कानूनी कार्रवाई की जा रही है। वहीं, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी मामले का संज्ञान लिया है। संबंधित पुलिस उपायुक्त को पत्र लिखकर कार्रवाई रिपोर्ट मांगी है। इस अभियान में पुलिस की मदद करने वाले एनजीओ मिशन मुक्ति फाउंडेशन के वीरेंद्र कुमार ने बताया कि मुक्त कराई गई लड़कियों में से दो किशोरी को दो दिन पहले ही झारखंड से दिल्ली लाया गया था। जबकि अन्य दो-दो साल से लापता थीं। किशोरी घरों में घरेलू सहायिकाएं थीं।

NATIONAL HUMAN RIGHTS COMMISSION

PIONEER, Bhopal, 25.7.2025
Page No. 2, Size:(18.04)cms X (24.63)cms.

# NHRC member flags police links in drug, abuse probe

STAFF REPORTER ■ Bhopal

A member of the National Human Rights Commission (NHRC) on Thursday highlighted alleged police lapses and connections between suspects and law enforcement in an ongoing investigation into a recent drug bust in the city.

Taking to X (formerly Twitter), NHRC member Priyank Kanungo criticised the ongoing investigation by Bhopal Police in a case involving sexual exploitation and drug abuse in Bhopal.

Kanungo tweeted that Yasin Machhli and Shahwar, arrested two days earlier on drug charges, have an uncle named Sohail, who is reportedly friends with numerous police officers in Bhopal.

He emphasised that a fair investigation is not possible while these officers remain in place, noting that he has submitted a letter seeking their removal. Kanungo has also shared photographs of several police officers with Sohail on X.

He stressed the need for the investigation to focus not only on direct perpetrators but also on the "protectors of crime" within the police and intelligence networks.

According to Kanungo, the accused are not isolated individuals; they appear to be part of a systematic criminal network targeting female students through drugging, filming, blackmail, sexual exploitation, and coercive conversion. He demanded that these lapses be rectified through departmental action against negligent officers, and that forensic investigations be initiated immediately. Kanungo also pointed out that, following Madhya Pradesh Chief Minister Mohan Yadav's intervention, Yasin and Shahwar were arrested, and authorities reportedly recovered pornographic videos involving more than 20 girls from their phones.

NATIONAL HUMAN RIGHTS COMMISSION

CENTRAL CHRONICLE, Bhopal, 25.7.2025
Page No. 2, Size:(24.90)cms X (17.59)cms.

# NHRC questions Bhopal police handling of drug case accused Yasin

**Bhopal:** The handling of accused Yasin Ahmed in a high-profile drugs and blackmailing case has come under scrutiny from the National Commission for Protection of Child Rights (NCPCR). Priyank Kanoongo, Chairman of the NCPCR, has publicly questioned the Bhopal Police's actions.

Kanoongo took to X (formerly Twitter) to voice his concerns, highlighting that the accused was apprehended by police in what appeared to be a "respectable" manner, with a photograph of the arrest widely circulated. He asserted that the police investigation is "inadequate" and should be redirected towards the alleged protectors or patrons involved. Kanoongo further revealed that over 20 objectionable videos of girls were discovered on Yasin's phone, intensifying the seriousness of the case. He claimed that the accused's relatives are close to police officers, suggesting that an impartial investigation may not be possible. Adding to the controversy, the Congress party has also weighed in, targeting the BJP over the accused's alleged connections with prominent party leaders. The unfolding situation raises significant questions about the transparency and thoroughness of the ongoing investigation.

NATIONAL HUMAN RIGHTS COMMISSION

FREE PRESS JOURNAL, Mumbai, 25.7.2025
Page No. 19, Size:(7.14)cms X (11.10)cms.

# NHRC flags police bias in DJ Yaseen sex abuse case

## Cops trace wider sex racket as case deepens

**Our Staff Reporter**
BHOPAL

The investigation into DJ Yaseen, already booked for drugging and sexually exploiting multiple girls, has taken a troubling turn as the National Human Rights Commission (NHRC) has raised serious concern about possible police bias and protection. Bhopal Police have recovered 20 obscene videos from Yaseen's mobile phone, allegedly showing young school and college girls being abused after being addicted to drugs.

NHRC member Priyank Kanungo, in a post on X, alleged that a fair and impartial investigation is unlikely due to Yaseen's family's close ties with senior police officials. He said the accused deliberately targeted Hindu girls by luring them to parties, supplying drugs and then raping and filming them to blackmail them into continued sexual exploitation. Kanungo also alleged that several girls were pressured to convert to Islam and were kept as sex slaves.

Calling the police inquiry inadequate, Kanungo said the focus of the investigation must shift to those protecting the accused rather than just the crime. He posted viral photographs showing Yaseen's uncle Sohel and other family members with several police officials, including a woman officer of CSP rank who was earlier posted in Bhopal.

Yaseen and his uncle Shahwar were arrested by the Crime Branch on Tuesday and are currently in custody. Police seized over 15 grams of MD drug, a pistol and two SUVs during the operation.

Club 90 manager held

Although cops have denied connection of Yaseen with rape and blackmailing case at TIT college, the Crime Branch has detained the manager of Club 90, Mohit, into custody. The club is allegedly owned by Yaseen's uncle Shariq Machhli, whose name surfaced in the rape and blackmailing case. It was alleged that prime accused Farhan and his aides raped the victims at Club 90.

Photo of family members of Drug peddler Yaseen, who is police custody, with police officials.

Yaseen's uncle seen with senior cop in viral photographs.

### FAKE DOCTOR ON THE RUN

Investigators are now hunting for an alleged doctor, close to Yaseen, who reportedly advised young people to use drugs like MD as a health and weight loss solution. His role in the wider drug network is being probed. Additional DCP (Crime) Shailendra Singh Chauhan said that source of drugs is being traced, and the accused are being interrogated further. Victims identified so far are being supported through counselling.

Free Press Journal

## Bhopal: NHRC Flags Police Bias In DJ Yaseen Sex Abuse Case; Cops Trace Wider Sex Racket As Case Deepens

Yaseen and his uncle Shahwar were arrested by the Crime Branch on Tuesday and are currently in custody

https://www.freepressjournal.in/bhopal/bhopal-nhrc-flags-police-bias-in-dj-yaseen-sex-abuse-case-cops-trace-wider-sex-racket-as-case-deepens

Staff Reporter Updated: Thursday, July 24, 2025, 11:18 PM IST

Bhopal (Madhya Pradesh): The investigation into DJ Yaseen, already booked for drugging and sexually exploiting multiple girls, has taken a troubling turn as the National Human Rights Commission (NHRC) has raised serious concern about possible police bias and protection. Bhopal Police have recovered 20 obscene videos from Yaseen's mobile phone, allegedly showing young school and college girls being abused after being addicted to drugs.

NHRC member Priyank Kanungo, in a post on X, alleged that a fair and impartial investigation is unlikely due to Yaseen's family's close ties with senior police officials. He said the accused deliberately targeted Hindu girls by luring them to parties, supplying drugs and then raping and filming them to blackmail them into continued sexual exploitation. Kanungo also alleged that several girls were pressured to convert to Islam and were kept as sex slaves.

Calling the police inquiry inadequate, Kanungo said the focus of the investigation must shift to those protecting the accused rather than just the crime. He posted viral photographs showing Yaseen's uncle Sohel and other family members with several police officials, including a woman officer of CSP rank who was earlier posted in Bhopal.

Yaseen and his uncle Shahwar were arrested by the Crime Branch on Tuesday and are currently in custody. Police seized over 15 grams of MD drug, a pistol and two SUVs during the operation. According to officials, Yaseen's phone contained not only videos of sexual abuse but also disturbing footage of men being tortured, indicating the existence of a broader extortion racket.

20 obscene videos founded, victims being counselled

So far, police have recovered 20 objectionable videos from Yaseen's mobile phone, depicting disturbing scenes of sexual abuse and physical assault. Some of the girls seen in the videos have been identified and are being counselled to record their statements and pursue the case further.

Yaseen, who worked as a DJ at a mall in Habibganj, reportedly lured girls to parties with drugs and later used videos to blackmail them into repeated exploitation.

Drugs, liquor flowed freely at farmhouse parties

Police say Yaseen hosted frequent DJ and pool parties at a farmhouse on Bishankhedi Road, where drugs and liquor were served openly. He reportedly offered free MD drugs to girls and young partygoers, making them addicted. Later, drugs were sold at Rs 10,000 to Rs 30,000 a dose.

In exchange, girls were coerced into sexual activity. Posters of a planned party on August 2, for which drugs were being sourced, were already being circulated on social media.

Past police inaction under scrutiny

Yaseen and his uncle Shahwar, now in remand till July 26, are being interrogated for links to older criminal complaints. Police have reopened files and are checking if earlier complaints were ignored or suppressed.

Yaseen is allegedly the son of Shafiq Machhli, a fish trader and BJP Alpsankhyak Morcha functionary. The family, known for its clout, was accused about a decade ago of assaulting a sub-inspector at Talaiya police station. Despite the incident, no FIR was filed, even at the officer’s own police station.

Fake doctor on the run

Investigators are now hunting for an alleged doctor, close to Yaseen, who reportedly advised young people to use drugs like MD as a health and weight loss solution. His role in the wider drug network is being probed.

Additional DCP (Crime) Shailendra Singh Chauhan said that source of drugs is being traced, and the accused are being interrogated further. Victims identified so far are being supported through counselling.

NATIONAL HUMAN RIGHTS COMMISSION

INDIA TODAY, Online, 25.7.2025
Page No. 0, Size:(0)cms X (0)cms.

India Today

# Bhopal drug bust unveils exploitation network targeting girls at gym, colleges

During the investigation, police recovered several videos from one of the accused's phones showing young women being drugged and sexually assaulted, uncovering a more sinister operation than first suspected.

https://www.indiatoday.in/cities/bhopal/story/bhopal-drug-bust-unveils-exploitation-network-targeting-girls-at-gym-colleges-2760848-2025-07-24

Ravish Pal Singh | New Delhi, UPDATED: Jul 24, 2025 21:54 IST

Written By: Shipra Parashar

Bhopal Crime Branch arrested four men linked to a drug and trafficking network operating in gyms, clinics and college campuses. However, what seemed like a routine bust soon revealed a far more disturbing reality and the police realised the drug trafficking is just the tip of the iceberg.

During the investigation, police recovered several videos from one of the accused's phones showing young women being drugged and sexually assaulted, uncovering a more sinister operation than first suspected.

The case began with the arrest of two drug peddlers, Saifuddin and Ashu alias Shahrukh, found in possession of MD drugs three days ago. Interrogation led authorities to two more suspects, Yaseen, who was a local club DJ and Shavar, a real estate businessman.

While examining Yaseen’s phone, police uncovered more than 20 disturbing videos showing sexual assaults on women and violent attacks on men, along with a series of threatening messages. Several of the women seen in the footage are believed to be college students.

During interrogation, the accused confessed to targeting young women at gyms by offering so-called “weight loss drugs” and approaching club-goers with claims the substances could help with “depression.”

The accused allegedly used MD drugs to induce addiction in their victims, then forced victims into sexual exploitation and abuse.

Police are currently working to identify the victims seen in the recovered videos and have sought extended custody of the suspects for further interrogation.

Furthermore, the police also seized a pistol and two vehicles, a Mahindra Scorpio from DJ Yaseen and a Mahindra BE-6 from real estate businessman Shavar, along with 1.05 grams and 2.052 grams of MD drugs from each, respectively.

In the meantime, a political angle has emerged in the case. The Congress party has alleged that two of the accused have links to the ruling BJP. One reportedly the son of a BJP Minority Morcha committee member and another the brother of a BJP member.

Congress leader Jeetu Patwari shared images of the accused with BJP leaders Vishwas Sarang, Prahlad Patel, Rameshwar Sharma and BD Sharma.

Leader of Opposition Umang Singhar also posted a photo showing one of the accused with Minister Vishwas Sarang, claiming it indicates a close connection.

Additionally, National Human Rights Commission member Priyank Kanoongo posted images of the accused with police officials and called for a thorough and impartial investigation.

Bhaskar English

# Photos of Love Jihad, Drugs Jihad accused with cops surface:NHRC member Kanoongo raises questions on Bhopal police; demands removal of officers for fair probe

https://www.bhaskarenglish.in/local/mp/news/bhopal-nhrc-targets-police-rape-drugs-forced-conversion-case-college-hindu-girls-sohail-links-135519146.html

Bhopal 8 hours ago

The National Human Rights Commission (NHRC) on Thursday raised concerns over the conduct of Bhopal Police following the arrest of individuals linked to a disturbing case involving alleged rape, forced religious conversion, and drug abuse targeting Hindu college girls. NHRC member Priyank Kanoongo on Thursday took to social media platform X (formerly Twitter), questioning the impartiality of the police investigation and urging the removal of officers allegedly close to the accused's family.

He made the tweet after the photos of the arrested accused with several police officers and influential politicians went viral.

Kanoongo alleges police's nexus with criminals

In a strongly-worded tweet, Kanoongo said that Yasmeen "Machhli" and another accused named Shavar, who were arrested with drugs late Tuesday night, are closely linked to Sohail, Yasmeen's uncle and an alleged associate of several senior police officers in Bhopal.

Kanoongo argued that a fair investigation is not possible as long as these officers remain posted in the city, and revealed that he has recommended action for their transfer. He also uploaded photos purportedly showing Sohail with several police officials. "The probe must focus on those protecting the criminals," Kanoongo stressed.

NHRC member alleges Hindu girls being targeted systematically

Citing findings from an NHRC inquiry conducted in Bhopal two months ago, Kanoongo described a disturbing pattern where Hindu girls studying in schools and colleges were allegedly lured to parties, drugged, raped, and filmed. These videos were then used for blackmail and coercion into religious conversion, ultimately forcing the victims into sexual slavery, as claimed by Kanoongo.

20 pornographic videos found

Kanoongo further said that after the recent crackdown ordered by Madhya Pradesh Chief Minister (CM) Mohan Yadav, the Bhopal police and the crime branch recovered over 20 pornographic videos from the phones of Yasmeen and Shavar. The NHRC has reiterated its recommendation to the Chief Secretary and the Director General of Police (DGP) of MP, Kailash Makwana, to reinitiate an independent investigation.

Dainik Bhaskar

## लव जिहाद आरोपियों के परिजन पुलिस अफसरों के साथी:NHRC मेंबर प्रियंक कानूनगो बोले: जांच की दिशा अपराध के संरक्षकों की तरफ होना चाहिए

https://www.bhaskar.com/local/mp/bhopal/news/nhrc-tweets-on-arrest-of-yasmin-machli-shawar-135518717.html

भोपाल10 घंटे पहले

भोपाल के एक कॉलेज में हिन्दू छात्राओं को टारगेट कर रेप करने, धर्म परिवर्तन कराने और ड्रग्स की लत लगाने के मामले में हुई कार्रवाई के बाद राष्ट्रीय मानव अधिकार आयोग(NHRC) ने भोपाल पुलिस पर सवाल उठाए हैं।

आयोग के सदस्य प्रियंक कानूनगो ने ट्वीट कर कहा है कि दो दिन पहले जिस यास्मीन मछली और शावर को पुलिस में ड्रग्स के साथ गिरफ्तार किया है उसका चाचा सोहेल पुलिस के कई अफसरों का दोस्त है। इन अफसरों के भोपाल में रहते निष्पक्ष जांच संभव नहीं है। इसलिए इन्हें हटाने की कार्यवाही के लिए लिखा जा रहा है। कानूनगो ने सोहेल के साथ कुछ अफसरों की फोटो भी एक्स पर अपलोड की हैं।

कानूनगो बोले: अपराध के संरक्षकों की तरफ हो जांच राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने आज एक्स पर किए ट्वीट में ं लिखा है कि भोपाल का आपराधिक ताना-बाना समझिए। स्कूल-कॉलेज में पढ़ने वाली हिंदू लड़कियों को टारगेट कर उनको पार्टियों के बहाने ड्रग्स की लत लगवाना, बलात्कार करके वीडियो बनाना, वीडियो के माध्यम से ब्लैकमेल कर सामूहिक यौन शोषण करना और फिर इस्लाम में धर्मांतरण का दबाव बनाकर जीवन भर के लिए सेक्स स्लेव बना कर रखना।

कानूनगो ने लिखा है कि

राष्ट्रीय मानव अधिकार आयोग की भोपाल में दो माह पहले हुई जांच की फाइंडिंग्स में हमने साफ साफ लिखा है कि पुलिस की जांच अपर्याप्त है। जांच की दिशा अपराध के संरक्षकों की तरफ होना चाहिए, इसलिए इस पूरे मामले में मुख्य सचिव और डीजीपी को पुनः जांच के लिए निर्देश दिए गए थे।

अफसरों पर कार्रवाई जरूरी प्रियंक ने लिखा कि मध्यप्रदेश के मुख्यमंत्री डॉ. मोहन यादव की सख्ती के बाद दो दिन पहले जिस यास्मीन मछली और शावर को पुलिस ने ड्रग्स के साथ गिरफ्तार किया है, उन दोनों के फोन में कथित रूप से 20 से अधिक लड़कियों के पोर्न वीडियो मिले हैं।

मुझे फोटो प्रमाण के साथ सूचना मिली है कि यास्मीन का चाचा सोहेल पुलिस के कई अफसरों का दोस्त है, इन अफसरों के भोपाल में रहते निष्पक्ष जांच संभव नहीं है। इसलिए ऐसे अफसरों के मामले में आवश्यक कार्यवाही के लिए निर्देश जारी किए जा रहे हैं।

पुलिसकर्मियों को मुखबिर और अपराधियों में अंतर समझ नहीं आ रहा

प्रियंक कानूनगो ने भास्कर से चर्चा करते हुए कहा कि एक जुलाई को एनएचआरसी ने लिखकर जानकारी दी थी और कहा था कि हमारे विटनेस ने बताया है कि फरहान के शारिक मछली से रिश्तों की जांच की

जानी चाहिए। इसमें ड्रग्स की भूमिका भी बताई गई है। अब जांच की सही दिशा शुरू हुई है। कानूनगो ने कहा कि 20 लड़कियों के वीडियो मिले हैं जिनका यौन शोषण किया गया है। ड्रग्स दिए गए हैं।

सबसे गंभीर बात यह है कि ये जघन्य अपराधी पुलिस वालों के साथ मधुर रिश्ते रखते हैं। कुछ पुलिस वाले इन अपराधियों के साथ गंभीर किस्म की दोस्ती रखते हैं। यह ठीक नहीं हैं। इंटेलिजेंस यूनिट का काम होता है कि ऐसे अपराधियों के बारे में समाज को जानकारी दें। यह एमपी का इंटेलिजेंस का फेल्योर है कि मैदानी पुलिसकर्मियों को मुखबिर और अपराधियों में अंतर नहीं समझ में आ रहा है। ऐसे पुलिसकर्मी शहर में रहे, जांच में शामिल रहे तो जांच की दिशा बदल सकती है। इस बारे में राज्य सरकार को निर्देश देंगे कि जांच की पवित्रता को बनाए रखा जाए। कानूनगो ने कहा कि राजनीतिक लोगों का अधिक लोगों से मिलना जुलना होता है। इसलिए नेताओं के साथ किसी के फोटो हो सकते हैं। नेताओं पर आक्षेप वही लगा रहे हैं जो इस मुद्दे को भटकाने, लटकाने और जांच की दिशा को बरगलाने के लिए काम कर रहे हैं। पुलिस का काम जांच करना है। पुलिस को मुखबिर और अपराधी के बीच अंतर पता होना चाहिए। पुलिस को शुचिता बनाकर रखनी चाहिए। खासतौर पर जब उसको अपराधियों से रिश्ता भी रखना है और अपराधियों पर कार्रवाई भी करना है। यह जानकारी देना इंटेलिजेंस का काम है।

News18

# हिंदू छात्राओं को बना रहे थे शिकार... भोपाल केस में चौंकाने वाले आरोप, जांच पर भी उठे सवाल

https://hindi.news18.com/news/madhya-pradesh/bhopal-conversion-drugs-rape-case-human-rights-commission-claims-9436849.html

Reported by: शैलेन्द्र सिंह, Edited by: Dallu Slathia, Agency:News18 Madhya Pradesh

Last Updated:July 24, 2025, 15:43 IST

भोपाल में हिंदू छात्राओं को ड्रग्स, रेप और धर्मांतरण के जाल में फंसाने का मामला सामने आया है. मानव अधिकार आयोग ने पुलिस जांच पर गंभीर सवाल उठाए हैं.

Bhopal News: भोपाल में हिन्दू छात्राओं को टारगेट कर रेप, धर्मांतरण और ड्रग्स की लत लगाने जैसे गंभीर मामलों को लेकर राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने बड़ा बयान दिया है. उन्होंने इस पूरे मामले में पुलिस की जांच पर सवाल उठाए हैं.

प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म X पर लिखा- भोपाल का आपराधिक ताना-बाना समझिए, स्कूल कॉलेज में पढ़ने वाली हिंदू लड़कियों को लक्षित कर उनको पार्टियों के बहाने ड्रग्स की लत लगवाना, बलात्कार कर के वीडियो बनाना, वीडियो के माध्यम से ब्लैक मेल कर सामूहिक यौन शोषण करना और फिर इस्लाम में धर्मांतरण का दबाव बनाकर आजीवन के लिए सेक्स स्लेव बना कर रखना.

उन्होंने फोटो भी शेयर की हैं. प्रियंक ने पोस्ट में आगे लिखा- हमारी जांच की फ़ाइंडिंग्स में हमने साफ़ साफ लिखा है कि पुलिस की जांच अपर्याप्त है. जांच की दिशा अपराध के संरक्षकों की तरफ होनी चाहिए. फिर जांच के लिए निर्देश दिए. मध्यप्रदेश के मुख्यमंत्री जी की सख्ती के बाद दो दिन पहले जिस यासीन, मछली और शावर को पुलिस ने ड्रग्स के साथ गिरफ्तार किया है. उन दोनों के फोन में कथित रूप से 20 से अधिक लड़कियों के पोर्न वीडियो मिले हैं.

अफसरों पर कार्रवाई जरूरी

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने आगे लिखा- मुझे फोटो प्रमाण के साथ सूचना मिली है कि यासीन का चाचा सोहेल पुलिस के कई अफसरों का दोस्त है. इन अफसरों के भोपाल में रहते निष्पक्ष जांच संभव नहीं है. आवश्यक कार्यवाही के निर्देश जारी किए जा रहे हैं.

The Sootr

# भोपाल लव जिहाद आरोपियों के रिश्तेदार पुलिस के दोस्त, NHRC सदस्य प्रियंक कानूनगो ने ट्वीट कर उठाए सवाल

https://thesootr.com/state/madhya-pradesh/bhopal-love-jihad-police-officers-photo-9530843

Sanjay Dhiman / 24 July 2025 16:31 IST

भोपाल के एक कॉलेज में कथित रूप से हिंदू छात्राओं को टारगेट कर धर्म परिवर्तन, बलात्कार, ड्रग्स की लत लगाने, लव जिहाद और अन्य गंभीर अपराधों का मामला सामने आया था। इस मामले में कार्रवाई के बाद राष्ट्रीय मानवाधिकार आयोग सदस्य (NHRC) प्रियंक कानूनगो ने भोपाल पुलिस की जांच प्रक्रिया पर सवाल उठाए हैं।

आयोग सदस्य प्रियंक कानूनगो ने एक ट्वीट कर भोपाल पुलिस के कुछ अधिकारियों के अपराधियों के साथ फोटो शेयर किए हैं। उन्होंने इन अधिकारियों की जांच में भूमिका पर सवाल उठाते हुए पूरे मामले की निष्पक्ष जांच की मांग भी की है।

प्रियंक कानूनगो बोले- पुलिस की निष्पक्षता संदेह के घेरे में

NHRC के सदस्य प्रियंक कानूनगो ने सोशल साइट X पर इस मामले को लेकर गंभीर आरोप लगाए हैं। उनका कहना है कि पुलिस की निष्पक्षता संदेह के घेरे में है। प्रियंक ने बताया कि एक आरोपी, यास्मीन मछली और शावर, जिनका नाम पुलिस द्वारा ड्रग्स के साथ गिरफ्तार किए गए लोगों की लिस्ट में है, उनके रिश्तेदार सोहेल के पुलिस अफसरों के साथ करीबी संबंध हैं। इस वजह से भोपाल में किसी भी निष्पक्ष जांच के होने में कठिनाई हो सकती है।

प्रियंक कानूनगो ने ट्वीट करके कहा कि यास्मीन के फोन में 20 से अधिक लड़कियों के पोर्न वीडियो मिले हैं, जो इस पूरे मामले को और भी गंभीर बनाते हैं। साथ ही, उन्होंने कुछ पुलिस अधिकारियों के साथ सोहेल की फोटो भी साझा की, जिससे यह प्रतीत होता है कि इन अधिकारियों के खिलाफ कार्रवाई की जानी चाहिए।

भोपाल का आपराधिक ताना-बाना समझिए।

स्कूल कॉलेज में पढ़ने वाली हिंदू लड़कियों को लक्षित कर उनको पार्टियों के बहाने ड्रग्स की लत लगवाना, बलात्कार कर के वीडियो बनाना,वीडियो के माध्यम से ब्लैकमेल कर सामूहिक यौन शोषण करना और फिर इस्लाम में धर्मांतरण का दबाव बनाकर आजीवन के लिए सेक्स… pic.twitter.com/DFEZw87KwA

— प्रियंक कानूनगो Priyank Kanoongo (@KanoongoPriyank) July 24, 2025

भोपाल पुलिस पर NHRC मेंबर का सवाल

प्रियंक ने यह भी कहा कि पिछले दो महीने में NHRC (National Human Rights Commission) ने भोपाल पुलिस की जांच को अपर्याप्त माना था। उन्होंने कहा कि पुलिस की जांच की दिशा अपराधियों और

उनके संरक्षकों की तरफ होनी चाहिए। उन्होंने यह भी बताया कि इस मामले में मुख्य सचिव और डीजीपी को पुनः जांच के लिए निर्देश दिए गए थे, ताकि निष्पक्षता से मामले की जांच हो सके।

मुख्यमंत्री की सख्ती के बाद भी लापरवाही

मध्यप्रदेश के मुख्यमंत्री डॉ. मोहन यादव ने इस मामले में सख्त कार्रवाई का आश्वासन दिया था। इसके बाद पुलिस ने यास्मीन मछली और शावर को ड्रग्स के साथ गिरफ्तार किया था, लेकिन प्रियंक कानूनगो का कहना है कि इस पूरे मामले में पुलिस की भूमिका को लेकर अधिक गंभीर जांच की आवश्यकता है।

आरोपियों पर लव जिहाद के गंभीर आरोप

लव जिहाद का मामला एक संवेदनशील और विवादास्पद मुद्दा है, जिसमें आरोपितों पर आरोप लगाया जाता है कि वे हिंदू महिलाओं को लव के नाम पर धर्म परिवर्तन के लिए प्रेरित करते हैं। यह आरोप अक्सर राजनीतिक रूप से भी उठाए जाते हैं, और इनसे समाज में अलग-अलग प्रतिक्रियाएं उत्पन्न होती हैं।

प्रियंक कानूनगो के आरोपों के अनुसार, इस मामले में हिंदू लड़कियों को टारगेट किया गया और उनका शोषण किया गया। ड्रग्स के सेवन के बाद, लड़कियों से वीडियो बनाकर उनका शारीरिक शोषण किया गया, जिससे वे सेक्स स्लेव बनकर रह गईं। उनका कहना है कि इस घटना को एक गंभीर अपराध के रूप में देखा जाना चाहिए, और इसमें पुलिस अफसरों की संलिप्तता के कारण जांच को लेकर बहुत गंभीर सवाल उठ रहे हैं।

NHRC की कहा पुलिस की जांच अपर्याप्त

प्रियंक कानूनगो का कहना है कि मानवाधिकार आयोग ने दो महीने पहले इस मामले की जांच की थी, और उसकी रिपोर्ट में भी यह निष्कर्ष निकाला गया था कि पुलिस की जांच अपर्याप्त थी। उन्हें यह लगता है कि अगर इस मामले में पुलिस अफसरों का हित जुड़ा हुआ है, तो निष्पक्ष जांच की संभावना कम हो जाती है। इसलिए उन्होंने मुख्यमंत्री से सख्त कार्रवाई की मांग की है ताकि इस मुद्दे को गंभीरता से लिया जा सके।

यह है भोपाल लव जिहाद मामला

मध्य प्रदेश की राजधानी भोपाल के एक प्राइवेट इंजीनियरिंग कॉलेज में हिंदू लड़कियों को प्रेमजाल में फंसाकर उनके साथ दुष्कर्म किया गया।आरोपियों ने पहचान छिपाकर हिंदू छात्राओं से दोस्ती की और फिर उन्हें अश्लील वीडियो के जरिए ब्लैकमेल किया। इस मामले में कई युवतियों ने सामने आकर आपबीती सुनाई थी। मामले में दर्जनभर युवकों को आरोपी बनाया गया है।

6 से ज्यादा छात्राएं बनीं शिकार, एक नाबालिग भी

इस मामले (Bhopal Love Jihad Case) में अभी तक 6 छात्राएं सामने आकर शिकायत कर चुकी हैं। जिनमें से एक नाबालिग भी बताई जा रही है। भोपाल के अलग अलग थानों में कई शिकायतें दर्ज हुईं इसमें अभी तक 12 आरोपियों के खिलाफ शिकायत दर्ज की गई है। जिसमें से पुलिस ने 8 लोगों को गिरफ्तार कर लिया है। बागसेवनिया, अशोका और जहांगीराबाद थाने में अलग अलग शिकायत दर्ज हुईं। पीड़िता और आरोपी एक ही कॉलेज में पढ़ते थे और वहीं से संबंध शुरू हुए।

गर्दन पर चाकू रखकर साथियों से करवाते थे दुष्कर्म

जानकारी के अनुसार आरोपी पहले प्रेमजाल में फंसाया करते थे, फिर उनको धमकी देकर उनके साथ दुष्कर्म करते थे। एक पीड़िता ने बताया कि आरोपी उसकी गर्दन पर हथियार रखकर उससे जबरदस्ती करते थे। इस दौरान वीडियो भी बनाते, कलमा पढ़वाते और धर्म परिवर्तन का दबाव बनाते थे। साथ ही लड़कियों को मांस भी खिलाते थे।

Nai Duniya

# Bhopal में हिंदू लड़कियों से दुष्कर्म कांड का ड्रग तस्करी नेटवर्क से कनेक्शन... आजीवन सेक्स स्लेव बनाकर रखना साजिश का हिस्सा

Bhopal Hindu girls Rape Case: आरोपियों के मोबाइल में कई युवतियों के आपत्तिजनक वीडियो मिले, जिनसे दुष्कर्म किया गया। पूछताछ में आरोपियों ने बताया कि वह क्लबों व पबों में आने वाली युवतियों को नशे का आदी बनाकर उनसे दुष्कर्म को अंजाम देते थे। राजस्थान से ड्रग लाकर भोपाल में खपा रहे थे।

https://www.naidunia.com/madhya-pradesh/bhopal-bhopal-hindu-girls-rape-case-connected-with-drug-smuggling-network-keeping-them-as-sex-slaves-for-life-part-of-the-conspiracy-8397470

By Arvind Dubey | Publish Date: Fri, 25 Jul 2025 07:39:26 AM (IST)

Updated Date: Fri, 25 Jul 2025 07:57:59 AM (IST)

गिरफ्तार आरोपी और 2 अगस्त को होने वाली पार्टी का पोस्टर

HighLights

भोपाल में ड्रग के नशे में चूर हिंदू लड़कियों के यौन शोषण का मामला

तस्करों के मोबाइल में मिले 30 से अधिक युवतियों के आपत्तिजनक वीडियो

मानवाधिकार आयोग के सदस्य ने पुलिस की भूमिका पर उठाए सवाल

नईदुनिया प्रतिनिधि, भोपाल : ड्रग तस्करों के एक गिरोह की धरपकड़ के बाद भोपाल (Bhopal) के क्लबों और पबों में चल रहे नशे के कारोबार और यौन शोषण का नेटवर्क सामने आया है। इसके तार हिंदू लड़कियों (Bhopal Hindu girls Rape Case) से दुष्कर्म और वीडियो बनाकर उन्हें ब्लैकमेल करने के मुस्लिम युवाओं के गिरोह से भी जुड़ रहे हैं।

माना जा रहा है कि क्लबों व पबों में नशे और लव जिहाद के माध्यम से हिंदू लड़कियों को निशाना बनाने के सुनियोजित साजिश में ऐसे सरगना शामिल हैं, जिन तक पुलिस पहुंच नहीं पा रही है। अपराध में पुलिस की भूमिका पर भी सवाल उठाए जाने लगे हैं।

राष्ट्रीय मानवाधिकार आयोग का सनसनीखेज आरोप

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कुछ पुलिस अधिकारियों के साथ आरोपियों के स्वजन की तस्वीरें सार्वजनिक कीं। प्रियंक ने कहा है कि भोपाल के स्कूल-कॉलेज में पढ़ने वाली हिंदू लड़कियों को लक्षित कर उनको पार्टियों के बहाने ड्रग्स की लत लगवाना, दुष्कर्म करके वीडियो बनाना, वीडियो के माध्यम से ब्लैकमेल कर सामूहिक यौन शोषण करना और फिर इस्लाम में मतांतरण का दबाव बनाकर आजीवन के लिए सेक्स स्लेव बनाकर रखना...यह पूरा ताना-बाना एक है, पुलिस जांच की दिशा अपराध के संरक्षकों की तरफ होना चाहिए।

पीड़िता ने बताया- गांजा लाता था आरोपी साद

ड्रग तस्करी का यह मामला दुष्कर्म-ब्लैकमेलिंग कांड से इसलिए जुड़ रहा है, क्योंकि जहांगीराबाद थाने में दर्ज एक मामले में पीड़िता ने आरोपी साद के गांजा लाने की बात कही थी। अब पुलिस उसको लेकर भी जांच का दायरा बढ़ा सकती है।

- इसके साथ ही क्लब-90 में ड्रग पार्टी को लेकर जांच की जाएगी। इस बीच, पुलिस को ड्रग तस्करी के आरोपी यासीन के मोबाइल में 30 से अधिक वीडियो मिले हैं, जिसमें ड्रग के नशे में चूर लड़कियों का यौन शोषण किया जा रहा है।

- जिन वीडियो में पीड़िताओं की पहचान नहीं हो पा रही है, उनको लेकर टीआईटी कॉलेज प्रकरण में पीड़िताओं से भी पूछताछ की जा सकती है। आरोपी शाहवर अहमद ने बताया कि वह राजस्थान से ड्रग लाकर भोपाल में खपा रहा था।

Times of India

## Hisar custodial death: Kin cremate body after autopsy

https://timesofindia.indiatimes.com/city/chandigarh/hisar-custodial-death-kin-cremate-body-after-autopsy/articleshow/122885644.cms

Jul 24, 2025, 08.13 PM IST

Hisar: A day after a man died while in the lock-up of Hisar's Mangali police post, a medical board conducted the post-mortem of the body, after which his family members agreed to cremate the body.

Sanjay Kantiwal, a resident of Mangali Jhara, was detained at the police post after his wife had called the police over a drunken dispute on Tuesday night. He was found dead on Wednesday morning.

The postmortem proceedings were videographed in the presence of the duty magistrate. Both the police and family are now awaiting the postmortem and viscera reports. The National Human Rights Commission (NHRC) was also informed about the incident.

As news of the death spread, locals had gathered outside the police post and started protesting. They had even locked the gate of the police post.

Hisar superintendent of police (SP) Shashank Kumar Sawan said an investigation was being carried out impartially. "As per standard operating procedures, the National Human Rights Commission was informed. CCTV cameras with a storage capacity of 18 months are installed at the police post," he added. The chief judicial magistrate is inquiring into the case and has recorded the statements of the family members of the deceased, after which the postmortem was conducted, he added.

Borok Times

**Chakma Students urge Amit Shah to waive domicile rule for defence jobs**

https://boroktimes.com/chakma-students-domicile-defence-jobs/

By Tiasha Banerjee - July 24, 2025

The Chakma Students Union (CSU) has urged Union Home Minister Amit Shah to waive the requirement of residential proof for defence job aspirants from their community. They said many eligible Chakma and Hajong youth in Arunachal Pradesh cannot apply for defence and paramilitary posts due to the absence of Permanent Residential Certificates (PRC).

Although these young people are born and raised in the state, local authorities continue to deny them PRCs. This situation blocks their chances of serving in the Indian Army or other national forces.

CSU highlights injustice in recruitment process

In a letter to Amit Shah, the union expressed concern that Chakma youth face unfair treatment during recruitment drives. They cited recent disqualifications of candidates in Army and paramilitary selections solely for lacking PRCs. Other tribal communities in Arunachal receive PRCs, but Chakmas remain excluded.

CSU President Monindra Chakma said, “Even though many of us are Indian citizens, we still can’t access the same opportunities.”

He emphasized that this issue has been ongoing for years. Chakmas, despite being born in India, are treated like outsiders by the state government.

Citizenship but no documentation

The Chakmas and Hajongs settled in Arunachal Pradesh during the 1960s after fleeing persecution in the Chittagong Hill Tracts. The Indian government rehabilitated them in the region. Many now have Aadhaar cards, voter IDs, and have studied in state-run schools.

However, they are still denied PRCs and Scheduled Tribe certificates. This exclusion affects their access to jobs, education benefits, and government schemes.

The Supreme Court in 2015 recognized Chakmas as Indian citizens. Despite that, the state has not taken steps to ensure their rights on the ground.

CSU questions Centre’s inaction

CSU leaders questioned why the central government has not implemented the court’s ruling properly. “If we are citizens, why are we blocked from national service?” asked spokesperson Suman Chakma.

He said the defence forces attract many Chakma youth. Their dream of serving the country gets shattered only because of a missing certificate.

“We want to contribute to the nation. But the system continues to shut us out,” he added.

Students ask for policy intervention

The CSU requested the Home Ministry to issue a special waiver for defence job applicants from the Chakma and Hajong communities. They suggested that students who studied in Arunachal or lived there long-term should be eligible to apply, even without a PRC.

They clarified that this appeal does not seek blanket PRC rights. It only aims to allow eligible youth to apply for defence jobs and show their patriotism.

“We are not asking for any privilege. We are asking for equal ground,” said Monindra Chakma.

Rights groups support the demand

Several civil society groups and educationists backed the CSU’s appeal. The North East Human Rights Forum called the request fair and necessary. They said the government should not punish students for bureaucratic delays.

Human rights activist Babloo Loitongbam noted, “When young people want to serve the nation, the government must support them.”

School principals in Chakma-majority areas have echoed the same view. One principal in Changlang district said, “These students are hardworking and sincere. Denying them a chance is disheartening.”

Youth express growing frustration

The repeated denial of jobs and benefits is frustrating the Chakma youth. Many now feel hopeless about their future in the state. In districts like Papum Pare and Changlang, school dropout rates have increased among Chakma students.

They fear that long-term exclusion may lead to deeper social unrest.

CSU warns of peaceful protests

If the central government fails to act, CSU plans to launch peaceful protests. They will also approach the National Human Rights Commission and the National Commission for Scheduled Tribes.

“We believe in democratic means,” said a CSU member. “But we won’t stay silent forever.”

The students hope Amit Shah and the Home Ministry will listen to their plea. They believe a timely waiver can give their youth a fair shot at serving the nation.

Organiser

**Tamil Nadu: NHRC Summons Registrar of University of Madras, UGC Over Violations by Church-Run Loyola College in Chennai**

https://organiser.org/2025/07/24/304367/bharat/tamil-nadu-nhrc-summons-registrar-of-university-of-madras-ugc-over-violations-by-church-run-loyola-college-in-chennai/

July 24, 2025

CHENNAI, July 24: In a major intervention that could shape regulatory oversight in higher education, the National Human Rights Commission (NHRC) has issued conditional summons to the Registrar of the University of Madras and the Chairman of the University Grants Commission (UGC). The summons directs them to appear before the NHRC on August 19, 2025, unless the Commission receives the required reports by August 12, 2025.

This development follows continued non-compliance by UGC and University of Madras in submitting a satisfactory explanation regarding serious allegations levelled against Loyola College (Autonomous), Chennai—specifically, the operation of its M.A. Philosophy programme at an unauthorised off-campus Jesuit facility in Thiruvanmiyur.

Background:

The case originated from a formal complaint filed on April 4, 2025, by A.S. Santhosh, Working President of the Legal Rights Protection Forum (LRPF). The complaint alleges that Loyola College is illegally conducting its M.A. Philosophy program at an off-campus Jesuit institute, Satya Nilayam, located approximately 12 km from the college's approved premises in Thiruvanmiyur.

LRPF accused that Satya Nilayam operates as a separate legal entity, "The Society of Sacred Heart College—Satya Nilayam," without the necessary affiliation approvals from the University of Madras.

Tamil Nadu: Governor urged to revoke Loyola College's autonomy status for alleged academic fraud

Reports: Kunti Surender#TamilNadu #LoyolaCollegehttps://t.co/mzJT3OX6wL

— Organiser Weekly (@eOrganiser) February 27, 2025

Furthermore, LRPF asserts that MA Course is designed to exclusively train Jesuit missionaries, effectively excluding non-Christian students and thereby constituting religious discrimination.

Violation of Articles 15(1) and 29(2) of the Indian Constitution

This alleged practice is cited as a violation of Articles 15(1) and 29(2) of the Indian Constitution, which prohibit discrimination on grounds of religion and guarantee equal access to educational institutions.

The complaint also raises concerns about academic fraud, alleging that degrees issued under the University of Madras's name and logo falsely represent that students studied at Loyola's main campus.

NHRC's Directives and University's Response

Following the initial complaint, on April 7, the NHRC directed the University of Madras to conduct an inquiry.

Based on these directions, University of Madras formed a University Inspection Commission, which visited the Loyola College to verify program documentation and infrastructure and submitted its fact finding report with serious of violations of UGC norms.

On April 24, 2025, the University of Madras' Registrar submitted an action taken report to NHRC stating that a University Inspection Commission had visited Loyola College to verify program documentation and infrastructure.

However, University of Madras did not share the fact finding report with NHRC, however, it has constituted new 'Inquiry Committee' to further examine the same report.

Tamil Nadu: NHRC seeks report from UGC, over alleged human rights violations in Chennai's Loyola College https://t.co/kRi0r7No18

— Organiser Weekly (@eOrganiser) April 8, 2025

Meanwhile NHRC received reminders from LRPF alleging that the sumbited report by University of Madras "lacked concrete findings, failed to establish accountability, and provided no clarity on whether any violations were observed? Furthermore, the subsequent constitution of a separate Inquiry Committee despite the prior inspection, raises serious doubts regarding intent and transparency. The complainant requested the Commission to take urgent to address the issue concerning legality of the said MA Programme."

NHRC noted that "it is pertinent to note that the University of Madras had earlier appointed the University Inspection Commission and subsequently constituted another separate Inquiry Committee, without clarifying the rationale or specific purpose behind forming this second body."

The NHRC in its proceedings dated June 6, 2025, expressed dissatisfaction and found the report lacking in concrete findings and questioned the necessity of forming a second Inquiry Committee after the initial inspection.

Consequently, the NHRC directed the University of Madras Registrar to submit an additional report within two weeks and also instructed the UGC Chairman to provide an action taken report.

Despite repeated reminders issued on April 7, May 22, and June 6, 2025, neither the University of Madras nor the UGC has complied with these directives. The complainant

subsequently sent further reminders on July 7 and July 21, 2025, underscoring the perceived lack of transparency and accountability.

Current Status and Future Course of Action

In light of the continued non-compliance by the University of Madras and the UGC, the NHRC has invoked Section 13 of the Protection of Human Rights Act, 1993, to enforce accountability.

The conditional summons stipulate that the Registrar and the UGC Chairman must appear before the Commission with the requested reports. Failure to comply without a lawful excuse could result in consequences under Rule 10 and Rule 12 of Order XVI of the Civil Procedure Code, 1908, including the potential issuance of warrants.

Broader Context for Loyola College

Loyola College, a prominent Catholic institution established in 1925 and affiliated with the University of Madras, has recently faced scrutiny over various issues, including allegations of financial irregularities and mismanagement. Despite its A++ accreditation from the National Assessment and Accreditation Council (NAAC) and its ranking as 8th in the National Institutional Ranking Framework (NIRF) 2024, these allegations threaten its reputation.

The NHRC's firm action underscores the gravity of the allegations against Loyola College and the University of Madras.

As the August 19, 2025, hearing approaches, the focus remains on the university and the UGC to provide comprehensive clarity and address the serious concerns raised.

Speaking to Organiser, Santhosh said, “This is a serious violation of Indian laws by Loyola College, and their lacklustre response to the proceedings suggests they enjoy the backing of a strong lobby within the University of Madras and the UGC — both of which have unfortunately remained silent and passive spectators amid allegations of academic fraud involving foreign students. This case shatters the myth that Christian missionary-run institutions are selflessly serving Indian education; in fact, it exposes their arrogance and disregard for Indian law.”

TheCommuneMag

# Loyola College Evades RTI Queries On Don Bosco Paris Collaboration, Responds After Deadline

https://thecommunemag.com/loyola-college-evades-rti-queries-on-don-bosco-paris-collaboration-responds-after-deadline/

By The Commune - July 24, 2025

In what appears to be a shocking display of arrogance and deliberate attempt to evade accountability, Loyola College, Chennai has failed to provide clear responses to questions raised under the Right to Information (RTI) Act about its controversial collaboration with Don Bosco International Media Academy (DBIMA), Paris. The college not only issued an evasive reply but also did so beyond the legally mandated 30-day time limit, violating provisions of the RTI Act.

The RTI application, filed by R. Joseph Kennedy, a Loyola alumnus and Christian activist, was originally submitted to the University of Madras (UoM). However, rather than providing a response directly, UoM arbitarily forwarded the RTI to Loyola College — a surprising move, considering that Loyola is an affiliated institution under UoM and not an independent university.

Loyola responded well beyond the time limit stipulated under the RTI Act and has refused to comply with a Right to Information (RTI) query forwarded by the University itself. Shockingly, in its brief reply, the college refused to furnish any of the requested information, citing that the queries “have no public interest.”

“This is absurd,” says Kennedy. “My RTI was submitted to the University of Madras – the competent authority to supervise autonomous colleges – and it was rerouted to Loyola College, which now behaves as if it is a university unto itself. This is more than just another example of Jesuit arrogance, something I’ve seen far too often in the Chennai/Madurai Province. It’s my own Alma Mater openly defying the University of Madras and making a mockery of the RTI process.” Kennedy observed.

Despite holding public MoU ceremonies and issuing press material in the presence of faculty and students, the college has now claimed in an RTI response that the requested information does not serve any larger public interest. This contradicts its earlier public posturing, where both Loyola and DBIMA, Paris made elaborate announcements and held signing events with students and media presence. Photographs from the event clearly depict Loyola College officials and DBIMA representatives exchanging and signing MoUs.

What’s more disturbing is that Loyola College, which claims to uphold Jesuit values of truth and transparency, has continued promoting the second batch of this foreign diploma program, even as serious questions about its legality, academic recognition, and regulatory clearance remain unanswered.

“This is not an internal Jesuit affair anymore – this is about public accountability, safeguarding the future of students, and defending academic integrity. It seems clear that few corrupt officials within the University of Madras are enabling Loyola College to violate regulations and deceive students. Students are paying lakhs for a diploma that may not be worth the paper it’s printed on.” Kennedy said.

NHRC Takes Cognizance Of Complaint Against Loyola College & Don Bosco Paris

Based on a complaint from The Legal Rights Protection Forum (LRPF), a legal advocacy group, The National Human Rights Commission (NHRC) has officially taken cognizance of a serious human rights violation complaint against Loyola College, Chennai and its foreign partner, Don Bosco International Media Academy (DBIMA), Paris.

LRPF had filed a formal complaint with the University Grants Commission (UGC), Ministry of Education, and the University of Madras against Loyola College, Chennai, accusing Loyola College of running an unauthorized diploma program in filmmaking in collaboration with DBIMA, Paris, thereby violating key higher education regulations and potentially endangering the visa status of Indian students abroad.

This brazen disregard for public accountability and the RTI Act raises serious questions about collusion, regulatory failure, and corruption in Tamil Nadu’s higher education system. The University of Madras is urged to act swiftly and transparently to restore its credibility and take disciplinary action against Loyola College for flouting affiliation rules and obstructing lawful information requests.

TheCommuneMag

# NHRC Issues Conditional Summons To Madras University Registrar And UGC Chairman Over Loyola College's Religious Discrimination In MA Course And Running Illegal Priest Training Institute

https://thecommunemag.com/nhrc-issues-conditional-summons-to-madras-university-registrar-and-ugc-chairman-over-loyola-college-illegal-priest-training-institute-and-religious-discrimination-in-ma-programme/

By The Commune - July 24, 2025

summons to the Registrar of the University of Madras and the Chairman of the University Grants Commission (UGC), directing them to appear before the Commission on August 19, 2025, at 11:00 AM. This action comes in response to serious allegations of religious discrimination and academic irregularities linked to the M.A. Philosophy programme offered by Loyola College (Autonomous), Chennai, at its off-campus Jesuit institution, Satya Nilayam.

The case stems from a complaint filed by Legal Rights Protection Forum (LRPF). The complaint alleges that the M.A. Philosophy course is being illegally conducted at an unauthorised off-campus centre and discriminates against non-Christian students, thereby violating Articles 15(1) and 29(2) of the Indian Constitution. Furthermore, it claims that Loyola College has been issuing degrees under the false pretense of affiliation with the University of Madras, using its name and emblem to lend credibility to the programme.

Earlier this year, the University of Madras submitted an action-taken report stating that it had appointed an Inspection Commission to investigate the allegations. However, in proceedings dated June 6, 2025, the NHRC expressed dissatisfaction with the report, calling it vague and lacking in substance. The Commission questioned why a second inquiry committee was set up when an inspection had already been conducted and noted that critical findings from the first inspection were not disclosed.

Despite repeated reminders, both the University of Madras and the UGC have failed to provide comprehensive and satisfactory responses. This prompted the NHRC to invoke its powers under Section 13 of the Protection of Human Rights Act, 1993, leading to the issuance of conditional summons. The Commission has made it clear that failure to appear without lawful justification could result in legal action under the Civil Procedure Code, 1908, including the issuance of warrants. However, it has allowed that personal appearance may be avoided if detailed and satisfactory reports are submitted at least a week before the hearing date.

The allegations at the core of this case are serious: running an academic programme without proper affiliation, restricting admissions based on religion, and misusing the University of Madras' name and logo. The complaint underscores concerns about religious exclusion, institutional fraud, and regulatory oversight in higher education. Documents submitted to the NHRC include copies of previous proceedings dated April 7,

May 22, and June 6, as well as follow-up reminders from the complainant dated July 7 and July 21.

With the hearing scheduled for August 19, 2025, all eyes are now on how the UGC and the University of Madras respond. The outcome of this case could have far-reaching implications, not only for Loyola College but also for the governance and accountability of autonomous institutions operating under university affiliations. The Legal Rights Protection Forum has urged the NHRC to take stringent action to protect students' rights and uphold academic integrity in the country.

DU BEAT, Online, 25.7.2025
Page No. 0, Size:(0)cms X (0)cms.

DU Beat

# Unlawful Detentions, Custodial Torture. Delhi Police Faces Scrutiny Over Crackdown on Student Activists

https://dubeat.com/2025/07/24/unlawful-detentions-custodial-torture-delhi-police-faces-scrutiny-over-crackdown-on-student-activists/

By DU Beat July 24, 2025

Seven youth activists were allegedly detained without due process, tortured in custody, and later released, raising serious concerns over legality and institutional silence.

Over a span of 11 days in July, seven students and youth activists were detained by the Delhi Police Special Cell in a manner that civil liberties groups allege have amounted to enforced disappearance. The arrests, which began on July 9, have drawn criticism over alleged procedural violations, custodial torture and intimidation, including threats of sexual violence.

The detained individuals were affiliated with student-led platforms such as the Bhagat Singh Chhatra Ekta Manch and the Forum Against Corporatization and Militarisation.

On July 9, Delhi Police detained Gurkirat, Gaurav, and Gauraang, members of the Bhagat Singh Chhatra Ekta Manch, without issuing any formal arrest warrants or prior notifications, an action that appears to violate procedural safeguards outlined under Sections 35 and 36 of the BNSS. Two days later, activists Ehtmam-ul Haque and Baadal were also taken into custody under similar circumstances in Delhi. Samrat Singh, a psychologist and social worker based in Yamunanagar, Haryana, was reportedly picked up from his residence without any involvement from the local police, raising concerns over the legality of cross-jurisdictional action by Delhi authorities.

While all seven activists were released by July 21, rights groups have said that the circumstances of their detention and treatment in custody merit closer scrutiny. The use of coercion, threats of sexual violence, and blatant disregard for due process remain matters of serious concern.

Legal groups and those detained allege that the arrests were made without warrants, and that standard procedures—including informing the accused and producing them before a magistrate within 24 hours—were not followed. Family members and legal representatives claim that for several days, they were unaware of the whereabouts of the detainees, effectively making the situation one of enforced disappearance under international human rights norms.

The Campaign Against State Repression (CASR) said the detentions violated Article 22 of the Constitution, which guarantees the right to be informed of the grounds of arrest and to consult legal counsel. The group also said there was no adherence to the Supreme Court's D.K. Basu v. State of West Bengal (1997) guidelines, which mandate the preparation of arrest memos and timely communication with families.

A report by Maktoob Media, based on interviews with the released individuals and legal advocates, stated that several of the detained activists alleged they were subjected to custodial violence, including beatings, electric shocks, and verbal abuse.

The Bhagat Singh Chhatra Ekta Manch (BSCEM) stated to DU Beat:

This level of repression with abduction, week-long illegal detention, and custodial torture including electrocution, being forced to strip naked, sexual harassment, heads being dunked into unflushed toilet bowls is not an isolated incident."

The statement continued, "These actions reflect the broader crackdown on democratic voices under the Surajkund Scheme, which aims to criminalise and silence all forms of dissent."

Among the most serious allegations were threats of sexual violence directed at female detainees, who were allegedly warned they would be raped with rods if they did not comply with police demands. In some cases, activists claimed they were coerced into signing declarations renouncing political involvement or agreeing not to return to Delhi.

The Campaign Against State Repression (CASR), in its statement, alleged that the treatment meted out to the detainees amounted to sexualised violence and custodial abuse in breach of both Indian legal provisions and international human rights obligations. The group urged the courts to initiate an independent judicial probe into what they described as unlawful detentions, disappearances without disclosure, custodial torture, and gender-based threats made against the activists during their confinement.

Among the seven detainees, the case of Rudra, a 20-year-old student of Philosophy (Honours) from Zakir Hussain College, Delhi University, has received particular attention. Rudra disappeared shortly after boarding a train to Delhi on July 18. His phone was switched off within hours, and no information about his location surfaced until he was released on July 21. Activist groups say Rudra's temporary disappearance typifies an emerging tactic of off-the-record detention meant to silence political speech while evading legal scrutiny.

Twenty-nine civil society and human rights organisations issued a joint statement demanding an independent judicial inquiry into the detentions. The signatories included the People's Union for Civil Liberties (PUCL), the Association for Protection of Civil Rights (APCR), Women Against Sexual Violence and State Repression (WSS), and student organisations such as AISA, SFI, and BSF. According to a report by Maktoob Media, the statement described the detentions as part of a broader attempt to criminalise student and youth dissent, particularly among those opposing state policy in conflict-affected regions.

The joint statement urges the need for judicial oversight, accountability for police actions, and an end to the use of preventive detention in such cases.

The All India Students' Association (AISA), which led demonstrations in Delhi following the arrests, framed the incident as an alarming expansion of authoritarian practices under the guise of national security. In a statement to DU Beat, spokesperson Anjali said:

The rapid erosion of civil and democratic rights has only accelerated in recent times as the 'war against Naxalism' spreads into cities. Any and all dissenting voices are being hunted and persecuted… This pattern must end immediately and a judicial inquiry must be constituted into the abductions, enforced disappearances, custodial torture, and threats of sexual violence faced by the detained activists."

Other campus groups have called on university administrations and the University Grants Commission to take a stand in defence of student rights and institutional autonomy.

Despite the severity of the allegations, the case has received minimal coverage in major national dailies and television media. Only a handful of independent outlets have documented the timeline of events, first-hand accounts from the activists, and statements from rights organisations. This limited media scrutiny, observers argue, reflects a broader pattern of silence when allegations involve state agencies.

Lawyers representing the activists have announced plans to seek legal redress, including filing compensation claims and writ petitions questioning the legality of the arrests. These legal proceedings, if admitted, could require the Delhi Police to account for their conduct during the 11-day detention period and explain the apparent procedural lapses.

Simultaneously, rights organisations are exploring formal complaints to the National Human Rights Commission and relevant State Human Rights Commissions.

According to Maktoob Media,

"Legal support networks are also preparing to escalate the matter internationally, citing the custodial torture and enforced disappearances as violations of India's obligations under international human rights law."

The detention and alleged torture of Delhi-based youth activists has raised serious questions about the state's adherence to democratic norms and constitutional protections. While all seven individuals have been released, rights groups argue that the manner of their detention and treatment warrants urgent institutional scrutiny.

Failure to address these concerns, they warn, could deepen distrust in law enforcement and weaken public confidence in democratic institutions. With civil society seeking accountability, the onus is now on the judiciary and human rights commissions to ensure due process is upheld.

Patrika News

# 1992 बैच के यूपी कैडर के IPS आनंद स्वरूप बनेंगे NHRC के महानिदेशक (जांच), 1 अगस्त से संभालेंगे कार्यभार

https://www.patrika.com/lucknow-news/up-ips-anand-swaroop-appointed-dg-investigation-of-nhrc-to-take-charge-from-1-august-19803132

IPS Anand Swaroop Appoint: उत्तर प्रदेश कैडर के 1992 बैच के आईपीएस अधिकारी आनंद स्वरूप को केंद्र सरकार ने राष्ट्रीय मानवाधिकार आयोग (NHRC) का महानिदेशक (जांच) नियुक्त किया है। वे 1 अगस्त 2025 से कार्यभार संभालेंगे। उनके अनुभव और निष्पक्ष छवि के चलते यह नियुक्ति मानवाधिकार जांच प्रणाली के लिए एक सकारात्मक कदम मानी जा रही है।

लखनऊ | Ritesh Singh | Jul 24, 2025

IPS Anand Swaroop Joining: भारतीय पुलिस सेवा (IPS) के वरिष्ठ अधिकारी और उत्तर प्रदेश कैडर के 1992 बैच के अफसर आनंद स्वरूप को केंद्र सरकार ने राष्ट्रीय मानवाधिकार आयोग (NHRC) का नया महानिदेशक (जांच) नियुक्त किया है। वे आगामी 1 अगस्त 2025 से अपना कार्यभार संभालेंगे। इस महत्वपूर्ण संवैधानिक संस्था में उनकी नियुक्ति को कानून व्यवस्था, मानवाधिकार रक्षा और पुलिस सुधारों के दृष्टिकोण से एक बड़ा कदम माना जा रहा है। यह नियुक्ति न केवल आनंद स्वरूप के समृद्ध अनुभव और बेदाग सेवा का सम्मान है, बल्कि केंद्र सरकार की उस नीति का भी प्रतिबिंब है जिसमें दक्ष और संतुलित अधिकारियों को संवेदनशील और नीति-निर्माण से जुड़े पदों पर नियुक्त किया जा रहा है।

कौन हैं आनंद स्वरूप

आनंद स्वरूप, भारतीय पुलिस सेवा के 1992 बैच के यूपी कैडर के अधिकारी हैं। अपने तीन दशक से अधिक के सेवा काल में उन्होंने उत्तर प्रदेश के कई संवेदनशील जिलों में एसएसपी और डीआईजी जैसे प्रमुख पदों पर कार्य किया है। उनके कार्यकाल को कठोर अनुशासन, प्रशासनिक दक्षता और निष्पक्ष कानून व्यवस्था लागू करने के लिए जाना जाता है। उन्होंने केंद्रीय प्रतिनियुक्ति पर रहते हुए भी कई महत्वपूर्ण भूमिकाएं निभाई हैं, जिनमें केंद्रीय गृह मंत्रालय, सुरक्षा एजेंसियों, और राष्ट्रीय सुरक्षा सलाहकार सचिवालय (NSCS) के तहत की गई सेवाएं प्रमुख हैं।

The News Minutes

## Maharashtra has scores of custody deaths, but no cops convicted for murder

Tracing the broken trail of justice in India's deadliest state for custody deaths.

https://www.thenewsminute.com/news/maharashtra-has-scores-of-custody-deaths-but-no-cops-convicted-for-murder

Gobindh VB, Written by: Prateek Goyal | Published on: 24 Jul 2025, 12:31 pm

Zarina Yelamati's life changed forever on a rainy June night in 1993.

She was just 27 then, a young mother of two, asleep beside her husband in a modest railway quarter in Nagpur, when the police burst through the door. They claimed to be looking for a robbery suspect named Anthony. But when they didn't find him, they turned on her husband, Joinus Adam Yelamati, a diesel mechanic who was once a suspect in an old case.

By morning, her husband was dead – tortured in custody. And she was thrust into a battle for justice that would consume half her life.

It took 25 long years and three different courts for the police officers who tortured Joinus to finally be convicted. Though they were not held guilty of murder, the Supreme Court, in September 2018, sentenced them to seven years of imprisonment.

It was a rare judgment. Considering that conviction rates in such cases across the country range from zero to one percent, according to Status of Policing in India Report 2025, which cited data from the National Crime Records Bureau (NCRB) and the National Human Rights Commission (NHRC).

In fact, not much has changed in decades. In 1994, a study by the Sardar Vallabhbhai Patel National Police Academy suggested that out of 415 custodial deaths recorded between 1985 and 1994 across India, only three had resulted in convictions.

The figures vary across sources but point to a singular trend around such cases in India, especially in Maharashtra.

In 2022, a Lok Sabha response by the Union Ministry of Home Affairs citing NHRC data pointed to 155 custodial deaths from January 2021 to February 2022, with disciplinary action in 21 cases but prosecution in none. Maharashtra topped the list, with 29 custodial deaths in 2021–22 alone, as per the ministry's response in the Lok Sabha. As per the Status Of Policing in India Report 2025 too, Maharashtra has the highest number of cases of deaths and rapes in police custody registered before the NHRC, with an average of 21 cases every year from 1994 to 2022. Out of 404 custodial deaths in the state between 1999 and 2017, FIRs were filed only in 53 cases and chargesheets in only 38.

But long story short: there has not been a single conviction on murder charges in such cases in Maharashtra in at least the last four decades, as per information in the public domain.

And behind these statistics are families struggling for justice.

Nagpur: A rare conviction

Today, at 59, Zarina quietly goes about her duties as an attendant at the railway medical clinic in Nagpur. But behind her composed exterior lies the harrowing story of what happened in 1993 and the years that followed.

“My husband had returned from work and filled his duty register as usual,” Zarina recalled the incident of June 24, 1993. “We were all sleeping – our children were just eight and nine years old – when the police kicked down our door. They didn’t ask questions. They just started beating him.”

The policemen ransacked the house, she said, and under the pretext of a search, molested her. “They dragged my husband out, tied him to an electric pole, and kept hitting him with lathis. My children were terrified. I tried to hold them close, protect them, but we were all terrified.”

The family was bundled into a police van. The assault didn’t stop. “Inside the van, they kept touching me. At the Crime Branch office…they dragged Joinus into a room and stripped him naked. Ten minutes later, they called me in. He was still naked. One officer hit me and then tried to put his hand inside my saree and mocked me: ‘Give me your nicker, I’ll make your husband wear it.’ I still haven’t forgotten that night,” she said.

Later that night, they were taken to a hotel. While Zarina and the children waited in the van, Joinus was taken inside. When he returned, he was barely conscious. He was thrown into a lockup at Rani Kothi, without any charges being filed. By morning, he was dead.

“I didn’t even know he had died until the next day,” Zarina said, adding that her husband was a tuberculosis patient. “They kept beating him all night…he was a railway employee. Every day, he reported for duty and signed the attendance register. The police could have checked that register and confirmed he was at work, not out committing a crime. But they didn’t bother.”

“An FIR was filed at Sadar police station. But that was just the beginning. For a year, my relatives collected donations for me from the church so that I could feed my children. I was 27, widowed, with two children. I got a job as a sweeper in the Railways, because Joinus was a Railway employee. I did that job for 18 years and fought the case.”

But the battle went beyond the courtroom. “One day, some men came to my house and threatened me. Told me not to testify…I told my lawyer, D Bastian…I got police protection.”

The pressure didn't end there. "The cops even tried to buy me off. Offered me Rs 25–30 lakh. I said I'd rather die than take money from them," she claimed.

In the trial court, the policemen were given just three years. Zarina didn't give up. She went to the High Court, and then the Supreme Court. "I wasn't even given compensation," she said. "But I knew I had to keep going."

In 2018, the Supreme Court sentenced them to seven years in prison.

"Half my life went into this battle. But at least they went to jail. That gives me some peace."

Mumbai: Stuck in procedure

In Mumbai, 64-year-old Leonard Valdaris continues his daily pilgrimage to St Joseph's Church in Wadala. Every morning, he spends two quiet hours in prayer before picking up breakfast for his elderly mother. Every evening, he returns, seeking the peace that continues to elude him. "Sitting in the church gives me some peace and hope, though I am losing both with every passing day," he said.

For the last 11 years, Leonard has been fighting for justice for his son Agnelo Valdaris, who was allegedly tortured and killed in police custody. Despite a Supreme Court order, the trial hasn't even begun.

On April 15, 2014, Government Railway Police sleuths arrived at Leonard's house, asking about his son while hunting for suspected chain-snatchers. He took them to his parents' home in Dharavi where 25-year-old Agnelo was staying that night.

"The moment we entered the house, policemen pounced on him and started beating him," Leonard claimed. "They only stopped when I told them I would complain to higher authorities."

Leonard alleged it was "the last time" he saw his son in "a normal state of health". Agnelo and three friends, including a 15-year-old minor, were taken to Wadala GRP police station where they allegedly endured eight to nine hours of torture.

They were all allegedly stripped naked, beaten with grinder belts, and hanged upside down. One of Agnelo's friends was allegedly forced to perform sexual acts on him and the minor. While the three others were eventually taken to hospital on April 16, Agnelo was allegedly tortured more at the station.

On April 17, when Agnelo wasn't produced in court, Leonard raised the issue with the magistrate, who ordered the police to present him. When the police didn't comply, Leonard took the court order directly to Wadala GRP police station, where officers claimed Agnelo had been taken to Sion Hospital for "minor bandaging".

"I rushed to the hospital and the moment my son saw me, he broke down crying, begging me to save him," Leonard claimed. "That image of his tearful, terrified face still haunts me. He was a strong, loving boy, but he was covered in injuries and couldn't even walk."

Leonard alleged that he was forced to sign a statement claiming his son's injuries were self-inflicted. They threatened not to produce Agnelo in court unless he complied.

"Agnelo repeatedly told me not to write or sign anything, but I was concerned for my son's life and wrote what the police demanded," Leonard claimed.

That night at 8.30 pm, Agnelo was discharged from the hospital. It was the last time Leonard would see his son alive.

The next day, when police again failed to produce Agnelo in court, Leonard's inquiries led to a devastating revelation: police claimed Agnelo had tried to escape custody and died by suicide, jumping in front of a train.

Despite filing an FIR on April 30, 2014, and securing a CBI investigation that alleged evidence tampering by police officials, the case has been mired in procedural delays.

The CBI chargesheeted eight officers in 2016 for alleged criminal conspiracy, fabrication of evidence, illegal detention, and physical violence, but not for murder. When Leonard approached the Bombay High Court to include murder charges, it took three years for the court to order the CBI to add IPC Section 302 in 2019. Even then, nothing moved forward.

"The accused then challenged this in the Supreme Court, which directed the trial court to hear the matter afresh. This was again challenged, this time in the High Court," said Payoshi Roy, the lawyer representing the Valdaris family.

The eight accused officers moved in separate batches, with different outcomes creating further delays. The trial against seven officers charged under Section 302 has been stalled since 2019, pending the High Court's decision on whether the main accused, Jitendra Rathod, should face murder charges.

"What makes these cases especially difficult is the deep financial and power imbalance…the victims' families are extremely poor, while the police officers have the resources to pursue prolonged and expensive litigation," said Roy.

Meanwhile, the accused policemen have been reinstated in their jobs. "They're back to their lives," Leonard said. "And I am still slogging, watching my hope die a little each day."

Newslaundry reached out to Inspector Jitendra Rathod, who was the in-charge of the Wadala GRP police station at the time of the incident and is now posted in a traffic unit of the Thane commissionerate, for comment. This report will be updated if a response is received.

In Parbhani, Asiya's 22-year-old vigil

In Parbhani district, 80-year-old Asiya Begum has maintained a 22-year vigil to seek justice for her son's death – a battle that has outlasted her husband's life and one that she thinks may go on even when she dies.

“At this pace,” she said with the weariness of two decades spent in courtrooms, “I doubt the case will reach any conclusion even after I am gone.”

Her son, Khwaja Yunus, was a 27-year-old software engineer arrested in December 2002 in connection with the Ghatkopar bomb blast. Less than a month later, the Mumbai police claimed he escaped during a transfer to Aurangabad.

A CID inquiry after a petition by Yunus’s father later revealed that Yunus died due to custodial torture at Ghatkopar police station. His body remains missing to this day.

Five years ago, despite age-related ailments, Asiya never missed a single hearing. “I have religiously read the newspapers every day for the last 18 years, hoping to see the headline that says the men who killed my son have finally been punished…Now I wonder if that day will ever come.”

The CID had named 14 policemen in its investigation into the 2003 custodial death of Khwaja Yunus, but the Maharashtra government had granted sanction to prosecute only four: Sub Inspector Sachin Vaze and constables Rajendra Tiwari, Sunil Desai, and Rajaram Nikam. All four were suspended in 2004, and Vaze later resigned in 2007. Despite the charges, they were reinstated into the Mumbai Police in June 2020, following the recommendation of a review committee led by then Police Commissioner Param Bir Singh.

The case was formally admitted for trial only in 2009, six years after Yunus’ death. Pending the grant of official sanction to prosecute officials, actual proceedings began as late as May 2017. Hearings finally commenced in early 2018 under Special Public Prosecutor Dhiraj Mirajkar. But Mirajkar was later removed after he sought to name more policemen as accused. His removal stalled the trial for nearly four years due to the government’s failure to appoint a replacement.

The Sessions Court repeatedly criticised the slow pace and the government’s handling of the case. It wasn’t until June 2022 that a new prosecutor, Pradip Gharat, was appointed, after which hearings resumed. However, in the two years since, only one witness has deposed. More than two decades after Yunus’s death, the trial drags on.

Sayyad Hussain, brother of Khwaja Yunus, said, “The policemen who killed my brother lived their lives freely, enjoyed their youth, and faced no consequences, while my family has been left to suffer. My father died waiting for justice. My mother is nearing the end of her life. I don’t know when justice will be done or if I will ever live to see it.”

Newslaundry reached out to Pradeep Gharat, the special public prosecutor appointed by the state government in the case. “Sachin Vaze has been filing one application after another to obstruct the trial. He even moved a discharge application after a witness had already been examined. It’s clearly an attempt to delay the proceedings. I have urged the court to issue a notice to his lawyer, asking on what basis such an application can be filed at this stage, and to justify why it shouldn’t be deemed illegal.”

Vaze is currently in jail. His lawyer could not be reached for comment.

Holes in Maharashtra's new policy?

On April 15, during a cabinet meeting, Maharashtra Chief Minister Devendra Fadnavis announced a new policy to offer fixed compensation for custodial deaths: Rs 5 lakh for "unnatural" deaths and Rs 1 lakh for suicides. According to the Chief Minister's Office, "unnatural" includes deaths from medical negligence, accidents, jail staff assaults, or inmate violence.

Fadnavis claimed the policy aligns with NHRC guidelines, but key aspects of the NHRC's mandate – such as fixing accountability and prosecuting negligent officials – were absent.

This omission is especially troubling given Maharashtra's poor record on custodial deaths.

The 1994 study by the Sardar Vallabhbhai Patel National Police Academy cited previously in this report had pointed to systemic efforts by police to conceal custodial deaths and instances of torture. Common cover-up methods included failing to register complaints, denying that the person was in custody, falsifying post-mortems, tampering with records, intimidating witnesses, and assigning internal inquiries to officers from the same unit. The study also noted the complicity of doctors and magistrates, who were found to assist in these efforts by fabricating medical reports or suppressing evidence.

Police often attributed deaths in custody to suicide, illness, heart attacks, accidents, or escape attempts even when circumstances pointed to foul play. In several cases, they denied the person had ever been in custody, falsely claiming the death occurred during armed encounters. Victims' families reported being coerced into signing statements attributing the death to natural causes and, at times, being offered bribes for their silence. In extreme cases, police reportedly disposed of bodies secretly to prevent further investigation or exhumation.

The report concluded that the widespread use of torture stemmed from a deep-rooted culture of impunity, where police operated with the belief that they would not face consequences.

This report was originally published on the Newslaundry and can be accessed here.

News Laundary

# चार दशक, `हिरासत में हुई सैकड़ों मौतें', हत्या का कोई मामला साबित नहीं: महाराष्ट्र की अनोखी हकीकत

https://www.newslaundry.com/amp/story/2025%2F07%2F24%2Fundreds-of-deaths-in-police-custody-in-four-decades-no-but-murder-case-proven-the-odd-reality-of-maharashtra

By प्रतीक गोयल

July 24, 2025 at 6:18 PM

ज़रीना येलामाटी की ज़िंदगी 1993 की एक बरसाती जून की रात में हमेशा के लिए बदल गई. उस वक्त वो सिर्फ 27 साल की थीं और दो बच्चों की मां बन चुकी थीं, जब पुलिस दरवाजा तोड़कर घुस आई. तब वह नागपुर के एक साधारण रेलवे क्वार्टर में अपने पति के बगल में सो रही थीं.

पुलिस ने दावा किया कि वे एंथनी नाम के एक डकैती के संदिग्ध की तलाश कर रहे हैं. लेकिन जब वो नहीं मिला तो उन्होंने उनके पति, जॉइनस एडम येलामाटी पर हमला कर दिया. एडम एक डीजल मैकेनिक थे और कभी एक पुराने मामले में संदिग्ध थे.

सुबह तक उनके पति की मौत हो चुकी थी. उन्हें हिरासत में यातनाएं दी गईं. इस वाकये ने उन्हें न्याय की एक ऐसी लड़ाई में धकेल दिया गया, जिसमें उनकी आधी जिंदगी निकल गई.

जॉइनस को प्रताड़ित करने वाले पुलिस अधिकारियों को अंततः दोषी ठहराने में 25 साल और तीन अलग-अलग अदालतों का लंबा समय लगा. हालांकि, उन्हें हत्या का दोषी नहीं ठहराया गया लेकिन सितंबर 2018 में सुप्रीम कोर्ट ने उन्हें सात साल कैद की सजा सुनाई.

यह एक दुर्लभ फैसला था. राष्ट्रीय अपराध रिकॉर्ड ब्यूरो और राष्ट्रीय मानवाधिकार आयोग के आंकड़ों का हवाला देते हुए, स्टेट ऑफ पुलिसिंग इन इंडिया रिपोर्ट 2025 के अनुसार, देश भर में ऐसे मामलों में दोष साबित होने की दर शून्य से एक प्रतिशत के बीच है.

सच्चाई तो यह है कि दशकों में बहुत कुछ नहीं बदला है. 1994 में, सरदार वल्लभभाई पटेल राष्ट्रीय पुलिस अकादमी द्वारा किए गए एक अध्ययन से पता चला था कि 1985 और 1994 के बीच भारत भर में दर्ज 415 हिरासत में मौतों में से केवल तीन में ही इल्जाम साबित हुए थे.

ये आंकड़े विभिन्न स्रोतों में अलग-अलग हैं, लेकिन भारत में, विशेष रूप से महाराष्ट्र में ऐसे मामले एक ही प्रवृत्ति की ओर इशारा करते हैं.

2022 में केंद्रीय गृह मंत्रालय ने राष्ट्रीय मानवाधिकार आयोग के आंकड़ों का हवाला देते हुए लोकसभा में एक सवाल के जवाब में जनवरी 2021 से फरवरी 2022 तक हिरासत में 155 मौतों का उल्लेख किया गया. इनमें से 21 मामलों में अनुशासनात्मक कार्रवाई की गई लेकिन किसी में भी अभियोग दाखिल नहीं हुआ. लोकसभा में दिए मंत्रालय के जवाब के अनुसार, अकेले 2021-22 में पुलिस हिरासत में 29 मौतों के साथ महाराष्ट्र इस सूची में सबसे ऊपर है.

स्टेट ऑफ पुलिसिंग इन इंडिया रिपोर्ट 2025 के अनुसार, महाराष्ट्र में एनएचआरसी के समक्ष दर्ज पुलिस हिरासत में हुई मौतों और बलात्कार के सबसे ज्यादा मामले हैं, 1994 से 2022 तक हर साल औसतन 21 मामले दर्ज होते हैं. 1999 से 2017 के बीच राज्य में हिरासत में हुई 404 मौतों में से केवल 53 मामलों में ही प्राथमिकी दर्ज की गई और केवल 38 में आरोपपत्र दायर किए गए.

लेकिन संक्षेप में कहें तो सार्वजनिक रूप से उपलब्ध जानकारी के अनुसार, कम से कम पिछले चार दशकों में महाराष्ट्र में ऐसे मामलों में हत्या के आरोपों में एक में भी अपराध साबित नहीं हुआ है. और, इन आंकड़ों के पीछे न्याय के लिए लगातार संघर्ष कर रहे परिवार हैं.

उस रात बाद में, उन्हें एक होटल ले जाया गया. ज़रीना और बच्चे वैन में इंतज़ार कर रहे थे, जबकि जॉइनस को अंदर ले जाया गया. जब वह वापस लौटा तो उसे जरा भी होश नहीं था. उसे बिना कोई मामला दर्ज किए रानी कोठी के एक लॉकअप में डाल दिया गया. सुबह तक उसकी मौत हो चुकी थी.

नागपुर: एक दुर्लभ सज़ा

आज, 59 साल की ज़रीना नागपुर के रेलवे मेडिकल क्लिनिक में अटेंडेंट के तौर पर चुपचाप अपना काम कर रही हैं. लेकिन उनके शांत स्वभाव के पीछे 1993 और उसके बाद के वर्षों की दर्दनाक कहानी छिपी है.

ज़रीना ने 24 जून, 1993 की घटना को याद करते हुए कहा, "मेरे पति काम से लौटे थे और हमेशा की तरह उन्होंने अपना ड्यूटी रजिस्टर भरा. हम सब सो रहे थे- हमारे बच्चे सिर्फ आठ और नौ साल के थे- जब पुलिस ने जबरदस्ती घर में घुस आई. उन्होंने कोई सवाल नहीं पूछा. बस उन्हें पीटना शुरू कर दिया."

उन्होंने बताया कि पुलिस वालों ने घर में तोड़फोड़ की और तलाशी के बहाने उनके साथ छेड़छाड़ की. "वे मेरे पति को घसीटकर बाहर ले गए, उन्हें बिजली के खंभे से बांध दिया और लाठियों से पीटते रहे. मेरे बच्चे डरे हुए थे. मैंने उन्हें अपने सीने से लगा लिया था जिससे वो और ना घबराएं, लेकिन हम सब डरे हुए थे"

परिवार को पुलिस वैन में ठूंस दिया गया. मारपीट यहीं रुकी नहीं. उन्होंने बताया, “वैन के अंदर वो मेरे शरीर को छूते रहे और मुझे चिमटी काट (नोच) रहे थे. क्राइम ब्रांच ऑफिस में... उन्होंने जॉइनस को एक कमरे में घसीटा और उसे नंगा कर दिया. दस मिनट बाद उन्होंने मुझे अंदर बुलाया. वह अभी भी नंगा था. एक अधिकारी ने मुझे मारा और फिर मेरी साड़ी के अंदर हाथ डालने की कोशिश की और मेरा मजाक उड़ाया. उसने कहा- 'अपनी निकर मुझे दो, मैं तुम्हारे पति को पहना दूंगा.' मैं आज भी उस रात को नहीं भूली हूं.”

उस रात बाद में, उन्हें एक होटल ले जाया गया. ज़रीना और बच्चे वैन में इंतज़ार कर रहे थे, जबकि जॉइनस को अंदर ले जाया गया. जब वह वापस लौटा तो उसे जरा भी होश नहीं था. उसे बिना कोई मामला दर्ज किए रानी कोठी के एक लॉकअप में डाल दिया गया. सुबह तक उसकी मौत हो चुकी थी.

ज़रीना ने कहा, "मुझे अगले दिन तक पता ही नहीं चला कि उसकी मौत हो गई है," उन्होंने आगे बताया कि उनके पति टीबी के मरीज थे. "वे उसे पूरी रात पीटते रहे... वो एक रेलवे कर्मचारी था. हर दिन, वो ड्यूटी पर जाता और हाजिरी रजिस्टर पर दस्तखत करता. पुलिस उस रजिस्टर की जांच करके पुष्टि कर सकती थी कि वो काम पर था या बाहर कोई अपराध कर रहा था. लेकिन उन्होंने जरा भी परवाह नहीं की."

“सदर पुलिस स्टेशन में एफआईआर दर्ज हुई. लेकिन ये तो बस शुरुआत थी. एक साल तक मेरे रिश्तेदारों ने चर्च से मेरे लिए चंदा इकट्ठा किया ताकि मैं अपने बच्चों का पेट भर सकूं. मैं 27 साल की थी, विधवा थी और मेरे दो बच्चे थे. मुझे रेलवे में सफाईकर्मी की नौकरी मिल गई क्योंकि जॉइनस रेलवे कर्मचारी था. मैंने 18 साल तक वो नौकरी की और मुकदमा लड़ा.”

लेकिन उनकी लड़ाई सिर्फ अदालत तक सीमित नहीं रही. “एक दिन, कुछ लोग मेरे घर आए और मुझे धमकाया. मुझे गवाही न देने को कहा… मैंने अपने वकील डी. बैसटियन को बताया… तो मुझे पुलिस सुरक्षा मिल गई.”

लेकिन दबाव यहीं खत्म नहीं हुए. उन्होंने दावा किया, “पुलिस ने मुझे खरीदने की भी कोशिश की. मुझे 25-30 लाख रुपये की पेशकश की. मैंने कहा कि मैं उनसे पैसे लेने के बजाय मरना पसंद करूंगी.”

निचली अदालत में पुलिस वालों को सिर्फ तीन साल की सजा सुनाई गई. पर ज़रीना ने हार नहीं मानी. वह हाईकोर्ट और फिर सुप्रीम कोर्ट गईं. उन्होंने कहा, "मुझे मुआवजा भी नहीं मिला. लेकिन मुझे पता था कि मुझे आगे बढ़ते रहना है."

2018 में सुप्रीम कोर्ट ने दोषियों को सात साल की जेल की सजा सुनाई.

"मेरी आधी जिंदगी इस लड़ाई में चली गई. लेकिन कम से कम वे जेल तो गए. इससे मुझे थोड़ी शांति मिलती है."

मुंबई: प्रक्रिया में अटके

मुंबई में 64 वर्षीय लियोनार्ड वलदारिस, वडाला स्थित सेंट जोसेफ चर्च की अपनी रोज़ाना की तीर्थयात्रा जारी रखे हुए हैं. हर सुबह वो अपनी बुजुर्ग मां के लिए नाश्ता लेने से पहले दो घंटे प्रार्थना में बिताते हैं. हर शाम वह उस शांति की तलाश में लौटते हैं जो उन्हें अब तक मिल नहीं पाई है. उन्होंने कहा, "चर्च में बैठने से मुझे थोड़ी शांति और उम्मीद मिलती है, हालांकि, मैं हर गुज़रते दिन के साथ दोनों खो रहा हूं."

पिछले 11 सालों से लियोनार्ड अपने बेटे एग्रेलो वलदारिस के लिए न्याय की लड़ाई लड़ रहे हैं. जिसकी कथित तौर पर पुलिस हिरासत में यातना देकर हत्या कर दी गई थी. सुप्रीम कोर्ट के आदेश के बावजूद मुकदमा अभी तक शुरू भी नहीं हुआ है.

15 अप्रैल, 2014 को सरकारी रेलवे पुलिस के जासूस लियोनार्ड के घर पहुंचे और संदिग्ध चेन-स्नैचरों की तलाश में उनके बेटे के बारे में पूछताछ की. वह उन्हें धारावी स्थित अपने माता-पिता के घर ले गए जहां 25 वर्षीय एग्रेलो उस रात ठहरा हुआ था.

लियोनार्ड ने दावा किया, "जैसे ही हम घर में दाखिल हुए, पुलिस वाले उस पर टूट पड़े और उसे पीटना शुरू कर दिया. वे तभी रुके जब मैंने उनसे कहा कि मैं ऊपर के अधिकारियों से शिकायत करूंगा."

लियोनार्ड ने दावा किया कि ये "आखिरी बार" था जब उन्होंने अपने बेटे को "सामान्य सेहत" में देखा था. एग्रेलो और उसके तीन दोस्तों को वडाला जीआरपी पुलिस स्टेशन ले जाया गया. जहां उन्हें कथित तौर पर आठ से नौ घंटे तक यातनाएं दी गईं. इन दोस्तों में एक 15 साल का नाबालिग भी शामिल था.

कथित तौर पर उन सभी को नंगा कर दिया गया, ग्राइंडर बेल्ट से पीटा गया और उल्टा लटका दिया गया. कथित तौर पर एग्नेलो के एक दोस्त को उस पर और नाबालिग पर यौन क्रियाएं करने के लिए भी मजबूर किया गया. हालांकि बाकी तीन लोगों को आखिरकार 16 अप्रैल को अस्पताल ले जाया गया पर एग्नेलो को थाने पर कथित तौर पर और भी ज्यादा प्रताड़ित किया गया.

17 अप्रैल को जब एग्नेलो को अदालत में पेश नहीं किया गया तो लियोनार्ड ने मजिस्ट्रेट के सामने यह मुद्दा उठाया, जिन्होंने पुलिस को उसे पेश करने का आदेश दिया. जब पुलिस ने आदेश नहीं माना तो लियोनार्ड अदालत का आदेश सीधे वडाला जीआरपी पुलिस थाने ले गए. जहां अधिकारियों ने दावा किया कि एग्नेलो को "मामूली मरहम पट्टी" के लिए सायन अस्पताल ले जाया गया था.

लियोनार्ड ने दावा किया, "मैं अस्पताल भागा और जैसे ही मेरे बेटे ने मुझे देखा, वह फूट-फूट कर रोने लगा और मुझसे उसे बचाने की भीख मांगने लगा. उसके रोते हुए, डरे हुए चेहरे की वह तस्वीर आज भी मुझे सताती है. वह एक मजबूत और प्यार करने वाला लड़का था, लेकिन वह चोटों से भरा हुआ था और चल भी नहीं पा रहा था."

लियोनार्ड ने आरोप लगाया कि उन्हें एक बयान पर हस्ताक्षर करने के लिए मजबूर किया गया था, जिसमें दावा किया गया था कि उनके बेटे की चोटें खुद की वजह से लगी थीं. उन्होंने धमकी दी कि जब तक एग्नेलो उनकी बात नहीं मान लेता उन्हें अदालत में पेश नहीं किया जाएगा.

लियोनार्ड ने दावा किया, "एग्नेलो ने मुझे बार-बार कुछ भी लिखने या हस्ताक्षर करने से मना किया था लेकिन मुझे अपने बेटे की जान की चिंता थी और मैंने वही लिखा जो पुलिस ने कहा था."

उसी रात 8.30 बजे एग्नेलो को अस्पताल से छुट्टी दे दी गई. यह आखिरी बार था जब लियोनार्ड अपने बेटे को जिंदा देख पाए.

अगले दिन जब पुलिस एग्नेलो को फिर से अदालत में पेश करने में विफल रही तो लियोनार्ड की पूछताछ में एक चौंकाने वाला खुलासा हुआ. पुलिस ने दावा किया कि एग्नेलो ने हिरासत से भागने की कोशिश की थी और ट्रेन के आगे कूदकर आत्महत्या कर ली थी.

30 अप्रैल, 2014 को एक प्राथमिकी दर्ज करने और पुलिस अधिकारियों द्वारा सबूतों से छेड़छाड़ का आरोप लगाते हुए सीबीआई जांच कराने के बावजूद, यह मामला कामकाजी देरी में उलझा हुआ है.

सीबीआई ने 2016 में आठ अधिकारियों के खिलाफ कथित आपराधिक साजिश, सबूतों से छेड़छाड़, अवैध हिरासत और शारीरिक हिंसा के आरोप में आरोपपत्र दाखिल किया था, लेकिन हत्या के आरोप में नहीं. जब लियोनार्ड ने हत्या के आरोप शामिल करने के लिए बॉम्बे हाईकोर्ट का दरवाजा खटखटाया, तो अदालत को 2019 में सीबीआई को आईपीसी की धारा 302 जोड़ने का आदेश देने में तीन साल लग गए. लेकिन तब भी, कार्रवाई आगे नहीं बढ़ी.

वलदारिस परिवार का प्रतिनिधित्व करने वाले वकील पयोशी रॉय ने कहा, "आरोपियों ने इसे सुप्रीम कोर्ट में फिर चुनौती दी, जिसने निचली अदालत को मामले की नए सिरे से सुनवाई करने का निर्देश दिया. इसे फिर से चुनौती दी गई, इस बार हाईकोर्ट में."

आठ आरोपी अधिकारियों को अलग-अलग बेंचों में स्थानांतरित किया गया. जिसके अलग-अलग नतीजों ने और देरी की. धारा 302 के तहत आरोपित सात अधिकारियों के खिलाफ मुकदमा 2019 से रुका हुआ है, जब तक कि हाईकोर्ट यह फैसला नहीं सुना देता कि मुख्य आरोपी जितेंद्र राठौड़ पर हत्या के आरोप लगाए जाने चाहिए या नहीं.

रॉय ने दावा किया, "गहरा आर्थिक और शक्ति असंतुलन इन मामलों को ख़ास तौर पर मुश्किल बनाता है… पीड़ितों के परिवार बेहद गरीब हैं, जबकि पुलिस अधिकारियों के पास लंबे और महंगे मुकदमे चलाने के संसाधन हैं."

इस बीच आरोपी पुलिसकर्मियों को उनकी नौकरी पर बहाल कर दिया गया है. लियोनार्ड ने दावा किया, "वे अपनी ज़िंदगी में वापस आ गए हैं. और मैं अभी भी मेहनत कर रहा हूं, हर दिन अपनी उम्मीद को थोड़ा-थोड़ा मरते हुए देख रहा हूं."

न्यूज़लॉन्ड्री ने इंस्पेक्टर जितेंद्र राठौड़ से टिप्पणी के लिए संपर्क किया. जो घटना के समय वडाला जीआरपी थाने के प्रभारी थे और अब ठाणे कमिश्नरेट की ट्रैफिक यूनिट में तैनात हैं. जवाब मिलने पर इस रिपोर्ट को अपडेट किया जाएगा.

परभणी में असिया का 22 साल पुराना धरना

परभणी जिले में 80 वर्षीय असिया बेगम अपने बेटे की मौत के लिए न्याय पाने के लिए 22 साल से धरना दे रही हैं. यह एक ऐसी लड़ाई है जो उनके पति के जीवन से भी ज़्यादा समय तक चली है और उन्हें लगता है कि यह उनके मरने के बाद भी जारी रह सकती है.

अदालतों में बिताए दो दशकों की थकान के साथ वह कहती हैं, "इस गति से, मुझे शक है कि मेरे जाने के बाद भी यह मामला किसी नतीजे पर नहीं पहुंच पाएगा."

उनका बेटा ख्वाजा यूनुस, एक 27 वर्षीय सॉफ्टवेयर इंजीनियर था. जिसे दिसंबर 2002 में घाटकोपर बम विस्फोट के सिलसिले में गिरफ्तार किया गया था. एक महीने से भी कम वक्त बीतने के बाद मुंबई पुलिस ने दावा किया कि वह औरंगाबाद स्थानांतरण के दौरान भाग गया था.

यूनुस के पिता की याचिका के बाद सीआईडी जांच में बाद में पता चला कि यूनुस की मौत घाटकोपर पुलिस स्टेशन में हिरासत में यातना की वजह से हुई थी. उसका शव आज तक गायब है.

पांच साल पहले उम्र संबंधी बीमारियों के बावजूद असिया हर सुनवाई में मौजूद रहीं. "मैं पिछले 18 सालों से हर रोज नियमित रूप से अखबार पढ़ती रही हूं. इस उम्मीद में कि कोई हेडलाइन दिखे जिसमें लिखा हो कि मेरे बेटे के हत्यारे को आखिरकार सजा मिल गई… अब सोचती हूं कि क्या वो दिन कभी आएगा?"

सीआईडी ने 2003 में ख्वाजा यूनुस की हिरासत में हुई मौत की जांच में 14 पुलिसकर्मियों को नामजद किया था, लेकिन महाराष्ट्र सरकार ने केवल चार पर मुकदमा चलाने की मंजूरी दी थी: सब इंस्पेक्टर सचिन वाज़े और कांस्टेबल राजेंद्र तिवारी, सुनील देसाई और राजाराम निकम. चारों को 2004 में निलंबित कर दिया गया था, और वाज़े ने बाद में 2007 में इस्तीफा दे दिया था. आरोपों के बावजूद, तत्कालीन पुलिस आयुक्त परमबीर सिंह के नेतृत्व वाली एक समीक्षा समिति की सिफारिश के बाद उन्हें जून 2020 में मुंबई पुलिस में बहाल कर दिया गया.

यूनुस की मौत के छह साल बाद, 2009 में ही इस मामले को औपचारिक रूप से सुनवाई के लिए स्वीकार किया गया था. अधिकारियों पर मुकदमा चलाने की आधिकारिक मंजूरी मिलने तक वास्तविक कार्यवाही मई 2017 में शुरू हुई. आखिरकार 2018 की शुरुआत में विशेष लोक प्रॉसिक्यूटर धीरज मिराजकर के नेतृत्व में सुनवाई शुरू हुई. लेकिन बाद में मिराजकर को हटा दिया गया क्योंकि उन्होंने अन्य पुलिसकर्मियों को आरोपी बनाने की कोशिश की. उनके हटने के बाद सरकार द्वारा उनकी जगह पर किसी और को नियुक्त न करने के चलते मुकदमा लगभग चार साल तक रुका रहा.

सत्र न्यायालय ने मामले की धीमी गति और सरकार के व्यवहार की बार-बार आलोचना की. फिर कहीं जाकर जून 2022 में नए प्रॉसिक्यूटर प्रदीप घराट की नियुक्ति हुई. इसके बाद सुनवाई फिर से शुरू हुई. हालांकि, उसके बाद के दो वर्षों में केवल एक गवाह ने गवाही दी है. यूनुस की मृत्यु के दो दशक से भी ज्यादा वक्त बीतने के बाद भी, मुकदमा अभी भी चल रहा है.

ख्वाजा यूनुस के भाई सैय्यद हुसैन का दावा है, "जिन पुलिसकर्मियों ने मेरे भाई की हत्या की वे आजादी से जिंदगी जीते रहे, अपनी जवानी का भरपूर आनंद लेते रहे और उन्हें कोई सज़ा नहीं मिली जबकि मेरे परिवार को तकलीफें झेलनी पड़ रही हैं. मेरे पिता न्याय की प्रतीक्षा में चल बसे. मेरी मां अपने जीवन के अंतिम पड़ाव पर हैं. मुझे नहीं पता कि न्याय कब मिलेगा या मैं इसे देखने के लिए जिंदा भी रह पाऊंगा या नहीं."

न्यूज़लॉन्ड्री ने इस मामले में राज्य सरकार द्वारा नियुक्त विशेष सरकारी वकील प्रदीप घराट से संपर्क किया. "सचिन वाज़े मुकदमे में बाधा डालने के लिए एक के बाद एक आवेदन दायर कर रहे हैं. उन्होंने एक गवाह से पूछताछ के बाद भी आरोपमुक्त करने का आवेदन दायर किया. यह स्पष्ट रूप से कार्यवाही में देरी करने की एक कोशिश है. मैंने अदालत से उनके वकील को नोटिस जारी करने का आग्रह किया है, जिसमें पूछा जाए कि इस समय ऐसा आवेदन किस आधार पर दायर किया जा सकता है और यह भी कि इसे अवैध क्यों नहीं माना जाना चाहिए."

वाज़े इस समय जेल में हैं. उनके वकील से टिप्पणी के लिए संपर्क नहीं हो सका.

महाराष्ट्र की नई नीति में खामियां?

15 अप्रैल को एक कैबिनेट बैठक के दौरान, महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने हिरासत में मौतों के लिए निश्चित मुआवजा देने वाली एक नई नीति की घोषणा की. इसके मुताबिक, "अप्राकृतिक" मौतों के लिए 5 लाख रुपये और आत्महत्या के लिए 1 लाख रुपये दिए जाएंगे. मुख्यमंत्री कार्यालय के अनुसार, "अप्राकृतिक" में चिकित्सा लापरवाही, दुर्घटना, जेल कर्मचारियों के हमले या कैदियों की हिंसा से होने वाली मौतें शामिल हैं.

फडणवीस ने दावा किया कि यह नीति राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशानिर्देशों के अनुरूप है लेकिन एनएचआरसी के अधिदेश के प्रमुख पहलू- जैसे जवाबदेही तय करना और लापरवाह अधिकारियों पर मुकदमा चलाना आदि इसमें शामिल नहीं थे.

हिरासत में मौतों के मामले में महाराष्ट्र के खराब रिकॉर्ड को देखते हुए यह चूक विशेष रूप से चिंताजनक है.

इस रिपोर्ट में पहले उल्लेखित, सरदार वल्लभभाई पटेल राष्ट्रीय पुलिस अकादमी द्वारा 1994 में किए गए अध्ययन ने पुलिस द्वारा हिरासत में मौतों और यातना की घटनाओं को छिपाने के व्यवस्थित प्रयासों की ओर इशारा किया था. आम तौर पर मामलों को छिपाने के तरीकों में शिकायत दर्ज न करना, व्यक्ति की हिरासत से इनकार करना, पोस्टमार्टम में हेराफेरी करना, रिकॉर्ड से छेड़छाड़ करना, गवाहों को धमकाना और आंतरिक जांच का काम उसी यूनिट के अधिकारियों को सौंपना शामिल था. अध्ययन में डॉक्टरों और मजिस्ट्रेटों की मिलीभगत का भी उल्लेख किया गया, जो मेडिकल रिपोर्ट में हेराफेरी करके या सबूतों को दबाकर इन प्रयासों में मदद करते पाए गए.

पुलिस अक्सर हिरासत में हुई मौतों का कारण आत्महत्या, बीमारी, दिल का दौरा, दुर्घटना या भागने की कोशिश बता देती थी, तब भी जब हालात गड़बड़ी की ओर इशारा करते थे. कई मामलों में उन्होंने व्यक्ति के हिरासत में ही होने से इनकार किया और झूठा दावा किया कि मौत सशस्त्र मुठभेड़ों के दौरान हुई थी. पीड़ितों के परिवारों ने बताया कि उन्हें प्राकृतिक कारणों से हुई मौत का कारण बताने वाले बयानों पर हस्ताक्षर करने के लिए मजबूर किया गया और कई बार चुप रहने के लिए रिश्वत की पेशकश की गई. कई हद से पार जाने वाले मामलों में पुलिस ने आगे की जांच या शवों को निकालने से रोकने के लिए कथित तौर पर शवों का गुप्त रूप से निपटारा किया.

रिपोर्ट ने निष्कर्ष निकाला कि यातना का व्यापक उपयोग, कोई सजा न मिलने की संस्कृति से उपजा है जो गहरी जड़ें जमाए हुए है, जहां पुलिस इस भरोसे के साथ काम करती है कि उसे कोई नतीजा नहीं भुगतना पड़ेगा.

Amar Ujala

## Hisar News: पुलिस हिरासत में पशु व्यापारी की मौत, ग्रामीणों ने चौकी में किया हंगामा

https://www.amarujala.com/haryana/hisar/animal-trader-dies-in-police-custody-villagers-create-ruckus-at-police-post-hisar-news-c-21-hsr1027-673044-2025-07-24

अमर उजाला ब्यूरो | Updated Thu, 24 Jul 2025 12:12 AM IST

हिसार। आजाद नगर थाना क्षेत्र के मंगाली चौकी में बुधवार को पशु व्यापारी संजय कांटीवाल (42) की पुलिस हिरासत में मौत हो गई। नाराज परिजनों ने पुलिस पर लापरवाही का आरोप लगाते हुए चौकी परिसर में करीब एक घंटे तक हंगामा किया और गेट पर ताला जड़ दिया। बाद में अधिकारियों ने मामले की निष्पक्ष जांच का आश्वासन देकर ग्रामीणों को शांत किया। देर शाम मुख्य न्यायिक मजिस्ट्रेट (सीजेएम) की निगरानी में मामले की जांच शुरू कर दिए जाने की जानकारी देते हुए एसपी शशांक कुमार सावन ने बताया कि पुलिस की हिरासत में हुई इस मौत की जानकारी राष्ट्रीय मानवाधिकार आयोग को भी दे दी गई है।

गांव मंगाली झारा निवासी संजय कांटीवाल (48) को पुलिस मंगलवार रात करीब 10 बजे पकड़कर लाई थी। संजय की पत्नी सुमित्रा ने ही अपने पति के खिलाफ शराब के नशे में झगड़ने की शिकायत डायल 112 पर की थी। इसके बाद पुलिस ने उसे हवालात में बंद कर दिया था। चौकी इंचार्ज का कहना है कि सुबह चार बजे तक संजय ठीक था। आठ बजे जब पुलिस उसके पास गई तो बेसुध मिला। इसके बाद उसके परिवार को सूचना दी गई। संजय की मौत की जानकारी मिलने के बाद बुधवार सुबह उसकी बहन सुमन व अन्य परिजन मंगाली चौकी पहुंचे। मृतक की बहन सुमन ने कहा कि जिस कमरे में संजय को रखा गया उसमें पंखा, कूलर कुछ नहीं था।

मृतक के बेटे अमित का कहना है कि उसके पिता नशे के आदी थे। मंगलवार रात को वह नशे में मां के साथ मारपीट कर रहे थे, तब डायल 112 पर फोन किया था। इसके बाद पुलिस उनको पकड़ कर ले गई थी। सुबह करीब 10 बजे हमें बताया कि आपके पिता की मौत हो गई है।

पुलिस ने नहीं की लापरवाही : चौकी प्रभार

मंगाली चौकी प्रभारी एएसआई राकेश कुमार ने बताया कि बैरक में पंखे और कूलर लगे हुए हैं। किसी तरह की लापरवाही नहीं थी। एफएसएल टीम को मौके पर बुलाया गया था। पुलिस ने अग्रोहा मेडिकल कॉलेज में चिकित्सकों के बोर्ड से वीडियोग्राफी कराते हुए पोस्टमार्टम कराया है। रात में गांव में संजय कांटीवाल का अंतिम संस्कार कर दिया गया है।

सीजेएम की निगरानी में संपूर्ण जांच निष्पक्ष रूप से की जा रही है। मानक संचालन प्रक्रिया के तहत राष्ट्रीय मानवाधिकार आयोग को मामले की जानकारी दे दी गई है। चौकी परिसर में सीसीटीवी कैमरे लगे हुए हैं। पोस्टमार्टम रिपोर्ट अभी लंबित है। रिपोर्ट प्राप्त होते ही उचित कार्रवाई की जाएगी। मृतक के परिजनों और पुलिसकर्मियों से पूछताछ की जा रही है।

शशांक कुमार सावन, एसपी, हिसार

The Sootr

# निजी स्कूलों की मनमानी, राष्ट्रीय मानव अधिकार आयोग तक पहुंची शिकायत

https://thesootr.com/state/madhya-pradesh/complaint-of-private-schools-reached-human-rights-commission-9532623

Sanjay Sharma, 24 Jul 2025 22:36 IST

BHOPAL. मध्यप्रदेश में एक बार फिर निजी स्कूलों की मनमानी की शिकायत राष्ट्रीय मानव अधिकार आयोग तक पहुंची है। आयोग के सामने निजी विद्यालयों में पढ़ने वाले छात्र-छात्राओं और उनके अभिभावकों पर फीस के दबाव, पुस्तक और बैग खरीदी में कमीशनखोरी और अव्यवस्थाओं के मामले उठाए गए हैं। वहीं स्कूलों में बच्चों की सुरक्षा सुनिश्चित करने के प्रशासन के प्रयासों पर भी सवाल खड़े किए गए हैं।

स्कूलों में सुधार के दावे रहे खोखले

प्रदेश में स्कूलों की आड़ में बच्चों और अभिभावकों से जमकर वसूली हो रही है। प्रशासन के लाख दावों के बावजूद स्कूल प्रबंधन लगातार फीस बढ़ा रहे हैं। इसके अलावा हर साल स्कूल प्रबंधन के इशारे पर चिन्हित दुकानों से किताब और बैग जैसी सामग्री खरीदने का दबाव बनाया जा रहा है।

इससे जहां अभिभावकों पर आर्थिक भार बढ़ रहा है और बच्चे भी इसके कारण असहज हो रहे हैं। इसको लेकर जबलपुर, इंदौर और भोपाल सहित तमाम बड़े शहर और छोटे कस्बों में भी अभिभावक प्रदर्शन कर चुके हैं। प्रशासनिक और शिक्षा विभाग के अधिकारी एडवाइजरी और निर्देश जारी करने के बाद भी स्कूल प्रबंधन की मनमानी पर कसावट नहीं कर पाए हैं।

स्कूल और बसों में सुरक्षित नहीं बच्चे

राष्ट्रीय मानव अधिकार आयोग पहुंचे कांग्रेस नेता विवेक त्रिपाठी ने अध्यक्ष प्रियंक कानूनगो के सामने निजी स्कूल की मनमानियों के उदाहरण सहित ब्यौरा पेश किया है। त्रिपाठी ने शिक्षा सत्र की शुरूआत में प्रशासन के दावों के बावजूद किताब, बैग की खरीदी स्कूलों की चिन्हित दुकानों से कराने के मामले भी गिनाए हैं।

वहीं उन्होंने तगड़ी फीस वसूलने के बाद भी बड़े स्कूलों में बच्चों की सुरक्षा के प्रबंध नाकाफी होने की शिकायत भी की। उन्होंने पिछले साल के कुछ मामलों से भी राष्ट्रीय मानवाधिकार आयोग को अवगत कराया। उनकी शिकायत में स्कूल बच्चों में बच्चियों की सुरक्षा के पर्याप्त संसाधन नहीं होने की भी शिकायत की है।

पुस्तकों के बोझ से दबे जा रहे छात्र

आयोग में की गई शिकायत के अनुसार बच्चों पर स्कूल प्रबंधन लगातार कॉपी-किताबों का बोझ बढ़ाते जा रहे हैं। इस बोझ की वजह से छोटे और मासूम बच्चों का शारीरिक और मानसिक विकास प्रभावित हो रहा है। उनके स्वास्थ्य पर बुरा असर पड़ रहा है।

स्कूल प्रबंधन अपने फायदे के लिए हर साल सिलेबस बदल रहे हैं। शिकायत दर्ज कराने वाले विवेक त्रिपाठी ने निजी स्कूलों में अलग-अलग प्रकाशनों की पुस्तकों पर रोक लगाकर एनसीईआरटी का पाठ्यक्रम शामिल करने की मांग आयोग से की है।